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**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT**

(2013-2014)

(FIFTEENTH LOK SABHA)

**MINISTRY OF SOCIAL JUSTICE AND
EMPOWERMENT**

**(DEPARTMENT OF SOCIAL JUSTICE AND
EMPOWERMENT)**

**IMPLEMENTATION OF SCHEMES FOR WELFARE
OF SENIOR CITIZENS**

THIRTY-NINTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

February, 2014/Magha, 1935(Saka)

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**IMPLEMENTATION OF SCHEMES FOR WELFARE OF
SENIOR CITIZENS**

Presented to Hon'ble Speaker, Lok Sabha on 4.1.2014

Presented to Lok Sabha on 7.2.2014

Laid in Rajya Sabha on 7.2.2014



LOK SABHA SECRETARIAT

NEW DELHI

February, 2014/Magha, 1935(Saka)

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL
JUSTICE AND EMPOWERMENT (2012-2013)**

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Shri Tarachand Bhagora
6. Smt. Rama Devi
7. Shri Gorakh Prasad Jaiswal
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri Kirodi Lal Meena
11. Kumari Meenakshi Natarajan
- #12. Smt. Mausam Noor
13. Shri Wakchaure Bhausahab R.

14. Smt. Sushila Saroj
15. Shri N. Dharam Singh
16. Shri Pradeep Kumar Singh
17. Dr. Naramalli Sivaprasad
18. Shri Lalit Mohan Suklabaidya
19. Shri Kabir Suman
20. Vacant
21. Vacant

**MEMBERS
RAJYA SABHA**

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
- *24. Shri Rishang Keishing
25. Shri Mangala Kisan
26. Shri Ahmad Saeed Malihabadi

27. Prof. Mrinal Miri
- ##28. Shri Jesudasu Seelam
29. Shri Mohammad Shafi
30. Shri Shivpratap Singh
31. Shri Shankarbhai N. Vegad

* Resigned from the Committee w.e.f. 22.2.2013

Nominated w.e.f. 01.5.2013

Shri Jesudasu Seelam ceased to be a Member w.e.f. 17.6.2013 consequent upon his appointment as Minister.

LOK SABHA SECRETARIAT

- | | | | |
|----|---------------------|---|---------------------|
| 1. | Shri Devender Singh | - | Joint Secretary |
| 2. | Smt. Anita Jain | - | Director |
| 3. | Shri Kushal Sarkar | - | Additional Director |
| 4. | Smt. Neena Juneja | - | Under Secretary |

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SHRI HEMANAND BISWAL - CHAIRMAN

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LOK SABHA**

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6. Smt. Rama Devi
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8. Shri Mohan Jena
9. Shri Dinesh Kashyap
- *10. Shri Madhu Kora
11. Shri Kirodi Lal Meena
12. Kumari Meenakshi Natarajan
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15. Smt. Sushila Saroj
16. Shri N. Dharam Singh
17. Shri Pradeep Kumar Singh
18. Dr. Naramalli Sivaprasad
19. Shri Lalit Mohan Suklabaidya
20. Shri Kabir Suman
21. Vacant

**MEMBERS
RAJYA SABHA**

- **22. Shri K.R. Arjunan
23. Smt. Jharna Das Baidya
24. Shri Avtar Singh Karimpuri
25. Shri Mangala Kisan
- #26. Dr. V. Maitreyan
27. Shri Ahmad Saeed Malihabadi
28. Prof. Mrinal Miri
29. Shri Sukhendu Sekhar Roy
30. Shri Mohammad Shafi
31. Shri Shivpratap Singh
32. Shri Shankarbhai N. Vegad

* Shri Madhu Kora nominated to the Committee w.e.f. 18.9.2013.

** Shri K.R. Arjunan nominated to the Committee w.e.f. 7.9.2013.

Dr. V. Maitreyan ceased to be a Member of Committee w.e.f. 7.9.2013.

LOK SABHA SECRETARIAT

- | | | | |
|----|---------------------|---|---------------------|
| 1. | Shri Devender Singh | - | Joint Secretary |
| 2. | Smt. Anita Jain | - | Director |
| 3. | Shri Kushal Sarkar | - | Additional Director |
| 4. | Smt. Neena Juneja | - | Under Secretary |

INTRODUCTION

I, the Chairman, Standing Committee on Social Justice and Empowerment (2013-14) having been authorized by the Committee to submit the Report on their behalf, do present this Thirty-ninth Report on the subject "Implementation of schemes for welfare of Senior Citizens" of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

2. The Committee took briefing and evidence of the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) on 5th July, 2013 and 25th September, 2013 respectively. The Committee, at their sitting held on 26th August, 2013 heard the views of an NGO (HelpAge India) on the subject.

3. Written Memoranda were received from some of the NGOs working in the field of welfare of senior citizens namely, Rashtriya Seva Samithi, Tirupati, Chittoor Distt., Andhra Pradesh, Janta Kalyan Samiti, Rewari, Haryana, Gram Swarajya Sansthan, Hissar, Haryana, Indira Ladies Club, Nahan, Distt. Sirmour, Himachal Pradesh, Karuna Bhavan Social Centre, Ernakulam District, Kerala, HelpAge India, New Delhi, Integrated Rural Development and Economic Organisation, Thoubal, Manipur and Calcutta Metropolitan Instt. of Gerontology, Kolkata. HelpAge India forwarded certain suggestions and also deposed before the Committee. Written information was also obtained from the Ministries of Health and Family Welfare, Rural Development and Railways, etc.

4. The Committee undertook an on-the-spot study visit and interacted with the Chief Secretaries of Maharashtra and Goa in connection with implementation of various schemes for the welfare of senior citizens. The observations of the Committee are based on the appraisal of the Memoranda received, views expressed by NGOs, evidence of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) and

written information obtained from the Ministries of Health and Family Welfare, Rural Development, Railways, etc. as also on the observations made during the study visit.

5. The Committee considered and adopted the Draft Report on the subject "Implementation of schemes for welfare of Senior Citizens" at their sitting held on 17.12.2013.

6. The elderly people are precious assets of a Nation being the repository of accumulated knowledge of life. Baked by experience, they provide moorings to the society. With the increased life expectancy, empirical studies show that the youthful demographic bulge, considered a demographic dividend, would transform into a gerontological bulge as the population of 60+ and 80+ people will increase by 326% and 700% respectively by the year 2050. Besides, the fast changing social matrix is increasingly impacting adversely the care, dignity and independence of the elders. This calls for drastic pragmatic and policy interventions and, of course, commensurately enhanced allocations. The Committee have made, after due deliberation, recommendation of far reaching impact which, if implemented substantially, would go a long way to safeguard the care, dignity and independence of our elders which rightfully belongs to them. The Committee have also laid emphasis on imparting of moral education to the young impressionable minds given India's great cultural heritage laying emphasis on the wisdom of the elders and the rich benefits that accrue from the service rendered to the elders.

7. The Committee wish to express their thanks to the officials of the Ministries of Social Justice and Empowerment (Department of Social Justice and Empowerment), State Governments of Maharashtra and Goa and NGOs for their cooperation in placing before them their considered views and perceptions on the various aspects of the subject and for furnishing written notes and information that the Committee had desired in connection with the examination of the subject. The service rendered by the Committee

Secretariat deserves, fullest appreciation for preparing the draft Report ably and swiftly.

8. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report.

NEW DELHI;

**17 December, 2013
26 Agrahayana, 1935 (Saka)**

**HEMANAND BISWAL
Chairman,
Standing Committee on
Social Justice and
Empowerment**

REPORT

PART - A

I. Introductory

1.1 The elderly people are a precious asset of a nation who are deemed to be the repository of rich experience and wisdom. They give moorings to society and act as lodestar when the wisdom and accumulated knowledge of the elders is counted. With the improvement in child survival and adoption of small family norms and increased life expectancy, a significant feature of demographic change in world population including India is the progressive increase in the number of elderly persons. This ageing of world population represents an unparalleled challenge to the Governments to ensure that the needs of aged and their human resource potential are adequately addressed through appropriate programmatic and policy interventions.

1.2 The situation of older persons was highlighted for the first time at the World Assembly on Ageing in 1982 in Vienna wherein International Plan of Action on Ageing was adopted. It served as a International blue print for development of policies and programmes on ageing. Later, the United Nations Principles for Older persons were adopted by General Assembly Resolution 46-91 of 16th December, 1991. The following are the five principles which Governments are encouraged to incorporate into National programmes wherever possible :-

- (i) **Independence:** Older persons should have access to food, water, shelter, clothing, health care, work and other income-generating opportunities, education, training, and a life in safe environment.
- (ii) **Participation:** Older persons should remain integrated into community life and participate actively in the formulation of policies affecting their well-being.

- (iii) **Care:** Older persons should have access to social and legal services and to health care so that they can maintain an optimum level of physical, mental and emotional well-being. This should include full respect for dignity, beliefs, needs and privacy.
- (iv) **Self-fulfilment:** Older persons should have access to educational, cultural, spiritual and recreational resources and be able to develop their full potential.
- (v) **Dignity:** Older persons should be able to live in dignity and security, be free of exploitation, physical or mental, and be treated fairly regardless of age, gender and racial or ethnic background.

1.3 The second World Assembly on Ageing was held in Madrid in 2002 where Madrid International Plan of Action on Ageing (MIPAA), 2002 was adopted and endorsed by the General Assembly. The Plan has inspired the development of National and regional plans and provided an international frame work for dialogue on ageing.

1.4 The well being of older persons was enshrined in Indian Constitution much before it was raised in the international forum. Article 41 of the Indian Constitution enjoining that "The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of underserved want".

II. Population of senior citizens in the country

2.1 As per 2001 Census, total population of Senior Citizens (60+) was 7.7 crore, of which population of males and females was 3.8 crore and 3.9 crore respectively. Table 2.1 depicts the share of people aged 60 years and above in the total population as per Census 2001.

Table 2.1 : Population of Senior Citizens (2001)
(Fig. in crore)

	Persons	Males	Females
All India	102.9	53.2	49.7
Senior Citizens (60+)	7.7	3.8	3.9
As % of total	7.5	7.1	7.8

Source: Census, 2001

2.2 As per the data given by the Ministry (table 2.2), the projected population aged 60+ and their percentage share in the total projected population of the country, for the year 2006 to 2026 (as on 1st March) as per the May 2006 Report of the Technical Group on Population Projections constituted by the National Commission on Population published by the Office of the Registrar General of India.

Table 2.2 : Projected Population of Senior Citizens

Year	Projected Senior Citizens Population (Crore)			As % of total population		
	Persons	Male	Female	Persons	Male	Female
2006	8.36	4.07	4.28	7.5	7.1	8.0
2011	9.85	4.81	5.03	8.3	7.8	8.8
2016	11.81	5.81	5.99	9.3	8.8	9.8
2021	14.32	7.06	7.26	10.7	10.2	11.3
2026	17.32	8.46	8.86	12.4	11.7	13.1

2.3 Old Age Dependency Ratio is defined as the number of persons in the Old Age group 60+ per 100 persons in the age group 15-59. Old Age Dependency Ratio has been steadily rising during the past three decades. Table 2.3 contains the

details of Old Age Dependency Ratio by Sex and Residence in India in 1981, 1991 and 2001.

Table 2.3 : Old Age Dependency Ratio

Area	Male			Female			Persons		
	1981	1991	2001	1981	1991	2001	1981	1991	2001
Rural	13.1	13.3	13.6	12.9	13.0	14.6	13.0	13.2	14.1
Urban	8.5	9.2	9.9	10.1	10.2	11.7	9.2	9.7	10.7
Combined	11.8	12.2	12.4	12.2	12.2	13.8	12.0	12.2	13.1

Note : 1. All India excludes Assam for 1981 and Jammu & Kashmir for 1991.

2. 2001 figure exclude the population of Pao Mata, Mao Maram and Purul division of Manipur State.

Source : Report and Tables on Age, Census of India, 2001, Registrar General of India, New Delhi.

1981 & 1991 : Population from Social and Cultural Tables, 1981 and 1991 respectively, Registrar General of India, Government of India, New Delhi.

2.4 As per the United Nations Projection on old age population in India, the demographic profile depicts that in the years 2000-2050, the overall population in India will grow by 55% whereas population of people in their 60 years and above will increase by 326% and those in the age group of 80+ by 700% - the fastest growing group. Table 2.4 contains the data as projected by the UN.

Table 2.4 : Old Age Projected by UN

Years	Total Population (millions)	60+ (millions)	80+ (millions)
2000	1008	76	6
2050	1572	324	48

Source: World population Ageing: 1950-2050; Department of Economic and Social affairs, Population Division, United Nations. New York.2002

2.5 Elaborating on the life expectancy in India, the Ministry informed that as per the Census of India's Projected Value of expectation of life at birth (2006-10), the life expectancy for males and females was 65.8 years and 68.1 years respectively. According to United Nations Population Division's World Population Prospects and United Nations Statistical Division's Population and Vital Statistical Report, the life expectancy at birth in India in 2007 was 64.07 years. As per the Census of India's Projected Value of expectation of life at birth (2011-15), the life expectancy for males and females is 67.3 years and 69.6 years respectively.

2.6 On the specific need to have an expert Committee or a working group to look into the needs of the specialized group of the population of 80+, whose population would increase drastically in the next 20 years, the Ministry submitted :-

"Ministry has not constituted an Expert Committee of working group to look into the specialised group of the population of 80+ so far. However, Ministry has set up an Expert Committee to formulate a few new Schemes under the XIIth Five Year Plan for the welfare of senior citizens at large. These schemes are (i) Scheme for awareness generation for the Maintenance and Welfare of Parents and Senior Citizens Act 2007; (ii) Scheme for setting up Helpline for Senior Citizens at the National and District level; (iii) Scheme for Setting up a National Commission for Senior Citizens; (iv) Scheme for setting up a National Trust for the Aged".

2.7 The Committee also sought the views of the Ministry as to how the age group of 60-70 years of the population can be made more productive. The Ministry stated in a written reply :-

"The National Policy of Senior Citizen recognises 'Productive ageing' as key to ensuring well-being of the senior citizens. In this regard, the policy promotes measures to create avenues for continuity in employment and/or post retirement opportunities; setting up of a Directorate of Employment to enable seniors find re-employment opportunities; the age of retirement be reviewed by the Government due to increasing longevity and to re-employ people over the age of 60 years and encourage them to work till the age of 75.

Further, Special programmes will be designed and disseminated through the media in order to educate society to appreciate and respect the contribution of senior citizens, especially older women, in running the household. Similarly, senior Citizens will be motivated to contribute their experience and knowledge to integrate tradition with contemporary needs and transmit more effectively socio-cultural heritage to the grandchildren".

Perspective Planning

2.8 The Ministry informed the Committee that the following programmes/schemes are proposed in the 12th Plan documents for senior citizens :-

- (i) Awareness generation for the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.
- (ii) Setting up a Helpline for Senior Citizens at the National and District levels.
- (iii) Setting up a National Commission for Senior Citizens.
- (iv) Creating National Trust for the Aged.
- (v) Scheme for implementation of various provisions of the New National Policy on Senior Citizens.
- (vi) Setting up of Bureau for Socio-Economic Empowerment of Senior Citizens at District level.
- (vii) Issue of Smart Identity Cards for senior citizens.
- (viii) Health Insurance for senior citizens.

2.9 When asked about the status of the above schemes, the Ministry informed that the Schemes mentioned at Sl. No. (vi), (vii) and (viii) pertain to the Ministries of Labour, Home Affairs, Finance (Department of Financial Services) respectively. These Ministries have been requested to take action in this regard. It was further submitted that so far as the Ministry of Social Justice & Empowerment is concerned, as mentioned earlier, an Expert Committee has been set up to prepare blue prints of the Schemes mentioned at Sl. No. (i) to (v) mentioned above. A meeting of the Expert Group was held on 7.8.2013.

III. National Policy on Older Persons

3.1 The National Policy on Older Persons (NPOP), 1999 was announced in January 1999 to reaffirm the commitment of the Government to ensure the well-being of the older persons. The Policy envisages State support to ensure financial and food security, health care, shelter and other needs of older persons to improve the quality of their lives. Some of the principal areas of intervention identified in the Policy pertain to pension, taxation policies, long term savings, strengthening health care system, health insurance, training of health care personnel, promotion of voluntary organizations through grants, providing shelter, awareness generation regarding inter-generational bonding, protection of life and property, etc.

3.2 Keeping in view the changes in the demographic pattern, social-economic, technological and other relevant fields, a Committee was set up on 28.1.2010 under the Chairpersonship of Dr. (Smt) V. Mohini Giri to draft inter-alia a new National Policy on Senior Citizens. The Committee submitted its report on 30th March 2011. The new draft Policy has been placed on the Ministry's Website for comments from the general public and circulated to State Governments for their response.

3.3 When asked how the new policy is likely to give a better perspective for senior citizens than the existing policy of 1999, the Ministry stated that the proposed new policy though built on the policy of 1999 is a considerable improvement which takes into account the present demographic pattern, socio-economic needs, social value system, advancement in science and technology and other relevant fields. Compared to the extant policy, the proposed new policy is more comprehensive. The new policy sets out upfront the areas needing very special attention i.e, (a) the oldest old i.e. senior citizens in the age group of 80 years and above; (b) elderly women;

(c) rural poor; and (d) the unorganised sector. These sections were either not covered or not adequately covered in the policy of 1999. The proposed new policy also emphasizes upon the use of science and technology for the well-being and safety of senior citizens; enhancing the capacity of family to take care of senior citizens while the institutional care to be the last resort; inter-generational bonding to be a core principle; productive ageing; financial security in old age; Health care and nutrition; Effective implementation of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007; review of laws to make them more stringent and effective in case of elder abuse; setting up of a National Commission for Senior Citizens at the centre and similar Commissions at the state level for looking into their grievances earmarking of corporate Social Responsibility (CSR) funds; the Panchayati Raj institutions will be encouraged to implement the policy at grassroots level, etc.

3.4 A non-official witnesses from an NGO, Help Age India, New Delhi stated before the Committee on National Policy on Older Persons of the Government of India :-

"In 1999, the Government passed a National Policy on Senior Citizens. That was the year when the UN considered it as the International Year of the Older Persons and passed the Madrid Plan of Declaration. The Indian Government then decided to pass a National Policy on Older Persons. This document is there in the papers and this was by the Ministry of Social Justice.

This policy, for ten years, did not get implemented. Various times, we have gone to the Ministry and said that this is not being implemented. Then, the former Minister Shri Mukul Wasnik said that if it is not working then let us have a review committee, to review the policy. This policy was then reviewed under the Chairmanship of Dr. (Mrs.) Mohini Giri and Help Age India was the Secretariat which worked on the policy ".

3.5 The Ministry was asked to specify by when the new draft policy on senior citizens would be finalised. The Ministry in a written reply have stated :-

"The draft Cabinet Note on the Policy has been prepared and circulated for inter-Ministerial consultations. After receipt of the comments from the

concerned central Ministries/Departments, the draft Cabinet Note would be finalized incorporating the views of the concerned Ministries/Departments and will be forwarded to the Cabinet Secretariat for placing before the Cabinet for approval. Accordingly, the Ministry of Social Justice & Empowerment is making all possible efforts to finalize the policy by the end of this financial year".

3.6 When it was enquired what would be the implementation mechanism of the new policy, the Ministry responded in a written reply :-

"As part of the implementation mechanism under the new policy, the Ministry of Social Justice and Empowerment proposes to expand the Department of Disability Affairs as the "Department of Disability Affairs and Senior Citizens" and designated as nodal agency for implementing programmes and services for senior citizens and the NPSC, 2013. Further, the National Council for Senior Citizens will pursue matters relating to implementation of the National Policy and monitor its progress. Ministry of Health & family Welfare, Ministry of Rural Development & many other ministries are represented in this Council. States and Union Territories will be expected to set up separate Directorates of Senior Citizens for implementing the proposed Policy, the state-run programmes and services for senior citizens. The coordination work in the States will be done by the nodal department i.e. the department handling the senior citizens' affairs".

3.7 Responding to the query of the Committee on the new policy for senior citizens, the Secretary deposed before the Committee :-

"The first issue that you raised related to the new policy. The policy is under consideration and as I said, we had finalised it but after the last meeting we had incorporated certain other suggestions. I also had a consultation with most of the activists, the leading NGOs. Therefore, we have tried to make it updated so that we can address the challenges that the problem of aging poses. Briefly, the main focus of the draft policy now is, family as the primary care taker of senior citizens and setting up of homes for abandoned senior citizens. We are trying to see that the welfare of rural elderly is given prominence. We are also paying special attention to address concerns of the oldest of old, that is of 80+. Expansion in the coverage under old age pension scheme for senior citizens both below the poverty line and those just above the poverty line, use of advanced technology for the welfare of senior citizens and innovative health care techniques for senior citizens, disaster risk reduction and management plan for senior citizens.

The new policy will also address some of the issues which is as I said recognises that the proportion of senior citizens above 80+ is rapidly increasing and they should be given special address. As you are aware, even

among the senior citizens almost 10 per cent are 80+. This number would be growing and by 2050 the number is supposed to constitute almost, which is 12.4, close to 20 per cent of the population. In that also the number of 80+ would also increase. That is one of the focus areas of the new policy".

National Council for Senior Citizens

3.8 The National Policy on Older Persons 1999 envisages setting up of an autonomous National Council for Older Persons (NCOP) headed by the Minister of Social Justice and Empowerment to promote and coordinate the concerns of older persons. In pursuance thereof, a National Council for Older Persons was constituted on 10.5.1999 for a period of 5 years. It was reconstituted in 2005 for another period of 5 years. The tenure of last NCOP was last extended up to 31.12.2011. The draft new policy proposes setting up of State Council for senior citizens on the lines of National Council for senior citizens.

3.9 The Ministry also informed that in order to have a definite structure, it was decided to reconstitute the Council on the lines of National Consultative Committee on De-addiction and Rehabilitation (NCCDR). The name of the Council has also been changed to National Council of Senior Citizens (NCSrC). The Prime Minister approved the proposal for constitution of NCSrC. Accordingly, a resolution for reconstituting the National Council for Older Persons as National Council of Senior Citizens (NCSrC) was published in the Gazette of India dated 22-2-2012.

3.10 As per the notification, the NCSrC will advise Central and State Governments on the entire gamut of issues related to welfare of senior citizens and enhancement of their quality of life, with special reference to (i) Policies, programmes and legislative measures, (ii) Promotion of physical and financial security, health and

independent and productive living and (iii) Awareness generation and community mobilization. Also, the NCSrC will meet at least twice a year.

IV. Central Sector Scheme of Integrated Programme for Older Persons (IPOP), Ministry of Social Justice and Empowerment

4.1 The Ministry of Social Justice and Empowerment is implementing the Central Sector Scheme of Integrated Programme for Older Persons (IPOP) since 1992 with the objective of improving the quality of life of senior citizens by providing basic amenities like shelter, food, medical care and entertainment opportunities, etc. through Government/ Non-Governmental Organizations/Panchayati Raj Institutions/local bodies, etc.

4.2 The Scheme was last revised with effect from 01.04.2008. Besides increase in the amount of financial assistance for existing projects, several innovative projects have been added and made eligible for assistance under the Scheme. Some of these are :-

- Maintenance of Respite Care Homes and Continuous Care Homes;
- Running of Day Care Centres for Alzheimer's Disease/ Dementia Patients,
- Physiotherapy Clinics for older persons;
- Help-lines and Counseling Centres for older persons;
- Sensitizing programmes for children particularly in Schools and Colleges;
- Regional Resource and Training Centres;
- Training of Caregivers to the older persons;
- Awareness Generation Programmes for Older Persons and Care Givers;
- Formation of Senior Citizens Associations, etc.

4.3 The eligibility criteria for beneficiaries of some important activities/ projects supported under the Scheme are :-

- Old Age Homes - for destitute older persons
- Mobile Medicare Units - for older persons living in slums, rural and inaccessible areas where proper health facilities are not available
- Respite Care Homes and Continuous Care Homes - for older persons seriously ill requiring continuous nursing care and respite.

4.4 The following (table 4.4) shows physical and financial achievements were made by the Ministry of Social Justice and Empowerment under the scheme during the last four years.

Table 4.4 : Physical and Financial achievements made under IPOP

Year	BE (Rs. Crore)	RE (Rs. Crore)	Amount Released (Rs. Crore)	Achievements		
				No. of NGOs assiste d	No. of Project s assiste d	No. of Beneficiarie s
2009-10	22.00	22.00	19.72	362	559	33100
2010-11	40.00	22.00	20.67	359	595	38785
2011-12	40.00	25.00	19.99	348	615	34630
2012-13	40.00	18.00	18.21	296	496	30775

4.5 The Committee note that the NGO scheme for the old age received pretty allocation which were further reduced at BE stage. However, the Ministry could not utilize even the allocated funds.

4.6 The Ministry was asked to specify the reasons for the poor financial performance of the scheme. The Ministry earmarked as under :-

"The Ministry has put in place a system of Notional Allocation to States/UTs under the Scheme. At the beginning of every financial year while conveying the Notional Allocation, the State Govts/UTs are requested to identify and recommend adequate number of feasible new project proposals as well as to recommend the ongoing/continuing projects in the first quarter of Financial Year so that grants to the NGOs are released well in time within the Financial Year. However, recommendations from most of the States/UTs are received in the third and fourth quarter of the financial year thereby delaying the process of release of grants. Further, deficiencies in documents are observed in many proposals. With a view to enhance the skills of NGOs in the documentation/preparation of the proposals, NISD conducts Workshops, Seminars & Training programmes in collaboration with Regional Resource

Training Centres (RRTCs)/Government offices from the Social Welfare Department for capacity building of the NGOs and attempts to provide hand-holding when needed. The process of release of grant is also delayed as a result of late response from States/UTs on the clarifications/documents sought by the Ministry. As a result of delayed receipt of State Governments' recommendation, the target set by the Ministry of Finance to meet the plan expenditure up to 67 per cent till 31 December of the financial year could not be achieved during 2012-13. Accordingly, budget under the Scheme for the financial year 2012-13 was substantially reduced at the revised estimate stage".

4.7 In response to a query on the poor performance of the scheme, the Ministry submitted that they have taken the following steps for improvement in the implementation of the scheme:

- The State Governments/ UT Administrations are requested regularly at the beginning of every financial year to identify more feasible project proposals and recommend them to the Ministry on adequate scale in the first quarter of the financial year so that grant is released well in time.
- A system of notional allocation of funds to States/UTs within the Budget Allocation for the Scheme of IPOP has been developed taking into account the population of senior citizens and demand/requirement of funds for optimum utilisation of funds under the Scheme.
- The State Governments/ UT Administrations are also urged to send adequate number of project proposals during the annual Welfare Ministers/Secretaries Conference held at New Delhi.

4.8 Asked to explain how the Ministry ensure that the Government funds reach the desirous people, the Ministry submitted :

- Each NGO is required to be inspected by the State Government every year, and grant is considered after recommendation of the State level grant-in-aid committee along with the inspection report and other relevant documents are received through the State Government. Further in order to ensure more effective implementation of the scheme, services of the officers of this Ministry or any other agency prescribed by the Ministry can also be utilized for inspection for the projects.

- Action has been taken for designing and developing as database relating to NGOs/VOs receiving grants which will act as a treasure house of information and help in immediate retrieval, monitoring, processing of data inputs required by the Ministry. This will also provide greater transparency and facilitate decisional inputs and remove a lot of shell drudgery.
- Officers of the Ministry at the Deputy Secretary/Director and Joint Secretary level have been designated as Nodal Officers for the States to carry out inspection of grantee organizations of the Ministry.
- Utilization Certificates and audited accounts duly certified by a Chartered Accountant are obtained from the grantee NGOs in order to ensure proper utilization of funds and funds for subsequent year is related after receipt of utilization certificate of previous year's grant.

4.9 Taking note of the uneven distribution of old age homes across, the Committee asked why no funds were released to Kerala which has the largest population of senior citizens and why there were very few projects in the North East region of the country, the Ministry replied:-

"At present 3 projects, namely 2 old age homes (OAH) and 1 Mobile Medicare Unit (MMU) are being assisted under the Scheme of IPOP in the State of Kerala. Grants-in-aid to these projects could not be released during 2012-13 due to late receipt of the recommendations and deficiency in certain documents. These proposals have been processed for release of grant during 2013-14. Adequate and complete proposals of NGOs are not being recommended by the State Governments of NE region. However, at present, 2 projects in Meghalaya and 1 proposal in Tripura are being assisted under the Scheme".

4.10 On the concern of the Committee over uneven distribution of old age homes

(Annexure-I), the Secretary testified:-

"Old age homes are definitely an issue. The total old age homes that we have in the country are 296 and they are again concentrated in a few States. As you have rightly said, Andhra Pradesh has a very high number, close to 76, Tamil Nadu has 45, Karnataka has 39. In the South they are in large numbers but in north and other parts the old age homes are few and far between. In fact we had taken a proposal to the Planning Commission where we have said that we should be given funds to ensure that there are old age homes in each and every district. But the view taken was that we should try to see that the care is *in situ* at home because traditionally in India the family has been taking care and that is also one of the reasons why it should not be

encouraged. Since, under the Act it is the responsibility of the State Governments to ensure that there are old age homes in each and every district".

4.11 With regard to the inadequacy of old age homes in the country and the need for augmentation of the scheme by the State Government and Central Government, the Secretary deposed :-

"They are trying to work but the main problem is that currently we are not funding construction of Old Age Homes. We are supporting the running of Old Age Homes. So that is a major cause of concern. Therefore, we have asked the State Governments if they could ensure and many State Governments have done it, that Old Age Homes are there and then the running can be supported under IPOP. Therefore, in many States the Day Care Centres are more popular. We have approached the Planning Commission in this regard. They have said that we should try to focus on *in situ* care".

4.12 Stressing upon the need for prescribed standards for the buildings, manpower and facilities for older persons, the Committee enquired how the facilities could be improved, the Ministry stated :-

"Inspections of the old age homes are carried out by the State Governments officials every year to check the proper functioning of the old age homes. The Ministry has prepared standard format for submission of inspection report. Information regarding adequate facilities for older persons such as space, food, hygiene, health care etc, is obtained in the inspection report to ensure that proper standard and facilities in the old age homes are maintained. The Scheme of IPOP also prescribes norms for staff for running and maintenance of various projects under the Scheme. Specific norms with reference to Manpower have been mentioned in the guidelines of the scheme IPOP for engaging the staff for running the projects. We propose to revise the scheme to ensure that the standard of the buildings are brought at par with the standards of Helpage India model".

4.13 Regarding the strengthening of Panchayati Raj Institutions/local bodies for the welfare of senior citizens at local level, the Ministry submitted that under the scheme, the following agencies are eligible for financial assistance:

- (i) Panchayati Raj Institutions/Local bodies
- (ii) Non-Governmental Voluntary Organizations
- (iii) Institutions or Organizations set up by Government as autonomous/subordinate bodies
- (iv) Government Recognized Educational institutions, Charitable Hospitals/Nursing Homes, and recognized youth organizations such as Nehru Yuvak Kendra Sanghathan (NYKS).
- (v) In exceptional case, financial assistance under the Scheme shall also be provided to State Governments/Union Territory administrations.

4.14 Asked about the assistance given to Panchayati Raj Institutions and local bodies, the Ministry replied :-

"So far, no State, Panchayati Raj Institutions and local body has approached/send their proposals under the Scheme seeking financial assistance/grants-in-aid under the Scheme".

4.15 Regarding the day care centres **(Annexure-I)**, the Ministry informed that under the Scheme of Integrated Programme for Older Persons (IPOP) grants-in-aid is given, among others, for running and maintenance of Day Care Centres. Grants-in-aid under this project is given to implementing agencies for providing facilities of daycare, healthcare, recreation, peer interaction, entertainment, and companionship, spiritual and religious programmes for 50 senior citizens. During 2012-13, grants-in-aid was given to the Voluntary Organisations for running 175 Day Care Centres under the Scheme.

4.16 Further, elaborating on the mobile medicare units, the Ministry have informed that under the scheme of IPOP, grants-in-aid is provided to implementing agencies for running and maintenance of Mobile Medicare Units (MMUs). Table 4.16 contains the number of MMUs assisted under the Scheme during last three years.

Table 4.16 : MMUs assisted

Year	No. of MMUs assisted.
2010-11	21
2011-12	38
2012-13	29

4.17 A representatives of Help Age India made the following submissions before the Committee about the scheme of Integrated Programme for Older Persons and difficulties faced in getting sanction of funds :

"As far as the Integrated Programme for Older Persons is concerned, we are very closely associated with the National Committee which is the Screening Committee for assisting the Government of India to screen various proposals that come up for this grant-in-aid scheme and for the ten schemes that they have.

Rupees forty crore allocated by the Planning Commission for this particular Scheme. But if you look at the implementation, there are a lot of issues like implementation issues, transparency issues, monitoring and evaluation issues which need to be looked at very seriously.

It is because most of the times due diligence is not used at the State level. We normally get proposals at the State level which are not worthy of being implemented by public money. So, there are big issues in that and it needs revamping. Also, it needs to periodically review itself and look at the kind of allocation that is being made for this kind of a scheme so that money given for these schemes is realistic and only genuine people come up and take up these schemes and there should be technical guidelines which are as of now not present. So, it is very difficult. For example, a proposal comes for an old age home and they are running it in a rented premises which is hardly suitable for human existence and there is no way that the Committee can raise an objection on that point. But if the same Committee recommends this kind of a project, then quality of life of senior citizens will be affected by that. So, there are very big issues that require to be taken urgent note of in this respect".

4.18 The Memoranda received from the various NGOs working in the field of welfare of older persons are suggestive of the fact that the procedure for availing grant-in-aid is very long and arduous and needs to be streamlined. When the point was raised by the Committee during evidence, the Secretary testified :-

".....the solution is, as the hon. Chairman has said, to simplify the procedure. Many NGOs are saying that the process is very complex. Any proposal that

comes, first it has to be vetted by the State Government and the district authorities. Then, it comes to us and here again the proposals are scrutinised. So, what we are trying to do is that at least in the central Ministry, a proposal is under consideration where we can give this part of examining the proposals to another agency of the Ministry like the corporations that we have so that it can be faster. So, that is what we are thinking. But the main issue still remains, what the hon. Chairman was saying, whether there are good NGOs which can take up this work. Another reason for that is the amount that is given is not sufficient as per many NGOs for meeting the expenses. Obviously, in any programme, the norms that are fixed – whether it is for the doctors or nurses or staff, the philosophy has been that the Government would be supplementing the efforts of NGOs".

4.19 The scheme of IPOP is being run through the NGOs. On a query why more NGOs are not coming forward to implement the scheme, the Secretary testified before the Committee :-

"There are very few NGOs which are able to raise resources on their own and then they can take the supplement help from the government. Therefore, the NGOs are not coming forward. If they are coming forward, the State Governments inspect them and they find that the facilities are inadequate, they do not have sufficient space and they do not have trained manpower. So, they are not forward them. That is why the number of NGOs which are coming forward under the scheme is less".

4.20 A representative of an NGO, Help Age India, while deposing before the Committee highlighted the problems faced by NGOs in getting grant in aid for the various schemes :-

"I would like to add something on the process of implementation of the IPOP Scheme which is giving grants to NGOs. We have written in our written deposition that there is complete lack of transparency in the process. I have also served on the Screening Committee. It is very difficult for the NGOs in the States to come all the way to Delhi and try to follow up the case. My suggestion is first of all they have to implement, like what the Planning Commission has done on the NGO portal, an on-line system of filing applications. Secondly, you may have to probably decentralise this grants scheme to the States. Keeping it in the Centre is not an ideal method of giving grants to these NGOs in the States. Only the interested NGOs and those who have connections are able to come and process it. So, very often when I sit on the Screening Committee, there are a lot of NGOs who are genuinely good NGOs, but their papers do not come to the Screening Committee. This is a big problem. The other thing is that the first grant is usually given by the Government of India to the NGO, but the second instalment never comes.

They say there is some problem here, there is some problem in the utilisation certificate, etc. As a result, most NGOs do not receive the second instalment. So, if we look at the spending on the grants scheme, you will find whatever is allocated is never spent. So, one of our suggestions is, use our IT and NIC backbone to make it an on-line system of application. Then, let the screening take place in the State Government and let the State Governments disburse the funds. This may be a much better system than putting everything in Delhi".

4.21 When asked to specify how the process can be made more accessible, the Ministry informed that online submission and processing of the proposals for grants under the Scheme to the NGOs is being developed in collaboration with National Informatics Centre (NIC) for making the system more transparent and speedy release of grants to the NGOs.

4.22 Regarding the need for transparency and streamlining the procedure and follow-up of the money sanctioned and the work done by the various NGOs, the Secretary informed the Committee :-

"We are trying to have all this on the web, namely, all the NGOs lists, beneficiaries, etc., so that they can be tracked. In all the schemes we are trying to develop that portal. Once it is there, then I think that most of the issues would be resolved. Thereafter, if anybody wants, they can look into it or check it and let us know, and we can take follow-up action. So, we are trying to do it".

4.23 When it was enquired about revision of the cost norms of the Central Sector Scheme of Integrated Programme for Older Persons (IPOP), the Ministry informed that the the Scheme was last revised with effect from 01.04.2008. Besides increase in amount of financial assistance for existing projects, several innovative projects have been added as being eligible for assistance under the Scheme. Keeping in view the rising cost of living index, the cost norms of the scheme are being revised.

4.24 Elaborating on the Regional Resource and Training Centre (RRTC), the Ministry informed that the RRTC is one of the innovative projects introduced in the

revised Scheme of Integrated Programme for Older Persons (IPOP). The revised Scheme of IPOP came into effect with effect from 01.04.2008.

The broad activities expected to be carried out by these RRTCs include :-

- (i) Training of functionaries of other grantee organizations under IPOP and monitoring of their work.
- (ii) Advocacy and awareness generation.
- (iii) Liaisoning with concerned State Governments in the field of old age care, with specific reference to implementation of MWPSC Act, 2007, NPOP, 1999 and other programmes and interventions for senior citizens.
- (iv) Maintaining data-base of institutions working in the field of old age care.

4.25 During 2012-13, one NGO has been recommended by the Screening Committee designating it as RRTC for Eastern Region States.

4.26 The Ministry also statedly wrote to the State Governments requesting them to explore the possibilities of designating one of the suitable State Training Institutes to function as RRTC in the State/UT under the Scheme.

4.27 Upto December, 2013, 4 Regional Resource and Training Centres (RRTCs) have been supported under the Scheme of IPOP. Table 4.27 contains the list of the RRTCs along with the States they have been assigned to cover.

Table 4.27 : RRTC supported under IPOP

Sl. No.	Name of the RRTC	States assigned to them
1.	Anugraha, New Delhi	Delhi, Haryana and Uttarakhand
2.	Nightingales Medical Trust, Bangalore, Karnataka	Karnataka, Tamil Nadu, Kerala and Andhra Pradesh
3.	Integrated Rural Development and Educational Organization (IRDEO) Thoubal, Manipur	Manipur, Assam, Tripura and Mizoram

4.	Calcutta Metropolitan Instt. of Gerontology, Kolkata	-
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4.28 As furnished by the Ministry, the major findings and recommendations of the evaluation studies conducted by independent agencies for the scheme of IPOP during the XI Plan period contained in table 4.28.

Table 4.28 : Gist of recommendations for revamping IPOP

Sl. No.	Name of the Institutions	Month and Year	States covered	Major Findings	Recommendations
1.	Midstream Marketing Research Pvt. Ltd., New Delhi	2.5.2008	Madhya Pradesh, Uttar Pradesh, Haryana	<ul style="list-style-type: none"> Criteria for selection of inmates were based on social isolation and poor economic status. On an average, 25 inmates were enrolled in OAHs and 50 persons are enrolled in DCCs. Most of the Centres were functioning in rented building and rooms are not spacious. Inmates have expressed satisfaction over the services provided. In most cases, inmates 	<ul style="list-style-type: none"> Govt. should fund more OAHs. Grant for construction of OAHs be provided. There should be separate rooms for male and female. Need for timely release of grant.
2.	International Longevity Centre, Pune	10.1.2008	Maharashtra, Gujarat, Goa		
3.	Anugraha, New Delhi	6.8.2008	Odisha, Himachal Pradesh, Punjab, Bihar, Jharkhand, Chhattisgarh		<ul style="list-style-type: none"> 2 outdoor tours be arranged in a year. MMUs should coordinate with District Health Care System to organize camps. They should also have specialized doctors. There should be separate budget for nutrition, medicines and material for vocational training. 5-10% increased of project cost to absorb cost inflation on building, foodstuff, health care facilities etc.
4.	Roda Mistry College of Social Work & Research Centre, Hyderabad	March 2009	Andhra Pradesh, Karnataka, Tamil Nadu, Maharashtra		

				<p>were staying in dormitories.</p> <ul style="list-style-type: none"> • Beneficiaries have received consultancy and medicines. 	
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V. Schemes/Programmes/Facilities of other Ministries for the welfare of senior citizens

I. Scheme of Ministry of Health and Family Welfare – National Programme for Health Care of elderly

5.1 The Committee were informed by the Ministry of Health and Family Welfare that at present health care infrastructure for elderly is almost non-existent in our country and consequently, elderly are sharing health care facilities along with general public which is causing extreme hardship. Under such circumstances, it becomes the responsibility of the state to make suitable health care arrangement for the ailing elderly. It is high time to gear up for the health care requirements of the elderly to meet the future challenge of rapidly increasing ageing society.

5.2 The normal physiological aging process results in decrease in body stamina as well as decline in body immunity. This makes elderly physically weak and more prone to diseases and disabilities. Around 8% elderly are bed ridden as per NSSO (2004) study. By virtue of decline in physical ability and increasing susceptibility to diseases, elderly need dedicated health care facilities. Apart from this, with degradation in social and family values, the elderly are left alone to manage their own health problems.

5.3 The basic aim of the National Programme for the Health Care of the Elderly (NPHCE) programme is to provide separate and specialized comprehensive health care to the senior citizens at various level of state health care delivery system including outreach services. Preventive and promotive care, management of illness, health manpower development for geriatric services, medical rehabilitation and therapeutic intervention and IEC are some of the strategies envisaged in the NPHCE.

5.4 The Ministry of Social Justice and Empowerment informed the Committee that the Ministry of Health and Family Welfare have issued orders for providing (i) separate queues for older persons in government hospitals and (ii) geriatric clinic in several government hospitals. The Ministry also taken a new initiative called the National Programme for the Health Care for the Elderly (NPHCE) in the Eleventh Five Year Plan.

5.5 Further, under the National Programme for Health Care of the Elderly (NPHCE) launched by the Ministry of Health and Family Welfare during 2010-11 in 100 selected districts of 21 States, separate and specialized comprehensive health care is provided to the senior citizens at various level of state health care delivery system, including the Primary Health Centres. Preventive and promotive care, management of illness, health manpower development for geriatric services, medical rehabilitation and therapeutic intervention and IEC are some of the strategies envisaged in the NPHCE.

5.6 Giving details of the programme, the Ministry informed that the programme was approved with an outlay of Rs. 288 crore for the remaining period of the 11th Plan. The expenditure was shared by the Central and the State Governments on 80:20 basis. Out of the total outlay of the project, the Central share was around Rs. 240.00 crore. Out of this, total amount of Rs. 112.86 crore was released to the States/8 Regional Geriatric Centres during the period and an amount of Rs. 68.55 crore was released during the year 2012-13.

5.7 The Ministry of Health and Family Welfare apprised the Committee of the following developments in the programme :-

- (i) Eight Regional Geriatric Centres and 100 districts have been covered under the programme so far.
- (ii) Implementation of the programme is in progress in identified RCGs and 100 districts of 21 States with varied progress.

5.8 Elaborating on the district and sub district level activities, the Ministry submitted:-

- (i) 100 districts covered so far in 21 States.
- (ii) Geriatric daily clinic established in 65 district hospitals (DH) and Geriatric wards established in 53 DH.
- (iii) Physiotherapy units started in 33 district hospitals.
- (iv) Partial staff enrolled in 17 DH while 35 have procured appliances, drugs and equipment.
- (v) 120834 cases provided OPD services and 16346 cases admitted in the Geriatric wards.
- (vi) 18745 cases provided rehabilitation/physiotherapy services in district hospitals.
- (vii) Physiotherapy unit established in 37 CHCS and 3573 cases provided services.
- (viii) Weekly clinics started in 380 PHCs, 24959 cases provided OPD services and 1103 home based care.

5.9 Geriatric OPDs have been opened in all 8 Regional Geriatric Centres viz: (1) All India Institute of Medical Sciences, New Delhi; (2) Madras Medical College, Chennai; (3) Grants Medical College & JJ Hospital, Mumbai; (4) Sher-I Kashmir Institute of Medical Sciences (SKIMS), J&K; (5) Government Medical College, Thiruvananthapuram; (6) Guwahati Medical College, Assam; (7) Dr. S.N. Medical College, Jodhpur, Rajasthan; and (8) Banaras Hindu University, U.P. Indoor services have been established in 6 Regional Geriatric Centres viz: All India Institute of Medical Sciences, New Delhi; Madras Medical College, Chennai; Grants Medical College & JJ Hospital, Mumbai; Sher-I Kashmir Institute of Medical Sciences (SKIMS), J&K; Government Medical College, Thiruvananthapuram; Dr. S.N. Medical College, Jodhpur, Rajasthan.

5.10 A total amount of Rs. 1710.13 crore has been approved for XII Five Year Plan. Out of this, an amount of Rs. 1147.56 crore is earmarked for activities proposed to be undertaken upto district level. The fund sharing ratio between the Centre and the State is 75:25 during the 12th FYP. An amount of Rs. 562.57 crore has been earmarked for tertiary level activities. In addition to the existing activities, it is proposed to establish National Institute of Ageing (NIA) at AIIMS, New Delhi and Madras Medical College, Chennai during XII Five Year Plan. The main functions of the NIA are health care delivery, training of health professionals and research activity. The NIA will have 200 bedded inpatient services, in addition to daily outpatient services. Training of health professionals include Post Graduate programme in Geriatrics, short term and medium term courses in Geriatrics for doctors/nurses, distance learning courses in Geriatrics for doctors/nurses and paramedical personnel, courses for self help for the elderly.

5.11 The Ministry of Health and Family Welfare have inaugurated the following new initiatives proposed during 12th Five Year Plan :-

- (i) Cover the new 225 districts under the programme during the 12th Five Year Plan in a phased manner.
- (ii) Develop 12 additional Regional Geriatric Centres in selected Medical Colleges of the country.
- (iii) Establish National Institute of Aging at AIIMS, New Delhi and Madras Medical College, Chennai (the proposal could not be considered during 11th Plan).
- (iv) Coordination with old age homes for providing medical and health care in the identified districts (100 units per year).

(v) IEC activities at National (Ministry of Health & Family Welfare) and State level.

(vi) Monitoring and evaluation.

5.12 When it was pointed out that dementia remains a major problem for old people, the Ministry conceded that dementia has been identified as one of the major problems of the old age people. The NPHCE provide exclusive health care to the elderly population in the country who suffer from various illnesses including dementia. General facilities for elderly diagnosis and management of Dementia exist in Government hospitals. Specialized treatment for Dementia is available in Institutions such as All India Institute of Medical Sciences, New Delhi; Post Graduate Institute of Medical Education and Research, Chandigarh and National Institute of Mental Health and Neuro Sciences, Bangalore. Further, the Ministry of Health and Family Welfare is implementing National Mental Health Programme for management of mental disorders which include treatment for behavioural and psychological symptoms of dementia in 123 districts.

5.13 When it was enquired whether a specific health insurance scheme funded through Central funds can be started for the senior citizens, the Ministry replied that no such proposal was under consideration by the Government.

5.14 With respect to the insurance scheme, the Ministry informed that IRDA vide letter dated 25.5.2009 issued instructions on health insurance for senior citizens to CEOs of all General Health Insurance Companies which inter-alia includes:

- Allowing entry into health insurance scheme till 65 years of age.
- Transparency in the premium charged.
- Reasons to be recorded for denial of any proposals, etc. on all health insurance products catering to the needs of senior citizens. Likewise the insurance companies cannot deny renewability without specific reasons.

5.15 The representative of Help Age India, New Delhi made the following deposition with respect of the problems of the older people, particularly people above 80+ years :-

"As you grow older, your needs increase more because your healthcare needs increase. As you grow older and go above 80 years, your requirement for healthcare is tremendously high than when you are 60 years. At 60 years, you can still walk and survive but at 80 years, you are on a bad wicket. So, we have asked in the new policy that the oldest of the old – the people above 80 years – should be given special recognition and some means are provided for that kind of programme".

5.16 The witness also emphasised the need for universalization of RSBY as many older people were not getting efficient health care. The representative further testified :-

"Only two years ago, the Government launched a programme called National Programme for the Healthcare of Elderly under the Ministry of Health and Family Welfare which said that there would be geriatric healthcare units in 100 poorest districts of the country. Even today, only about 35 districts have implemented some schemes under this particular programme. We also feel that the Rashtriya Swasthya Bima Yojna (RSBY) should be universalised because many older people are not getting sufficient health insurance. Chairman, Sir, you will agree that as you grow older, you require more and more healthcare. But when you go to the Ministry or to the primary healthcare centre, you do not get any special treatment. The old people are made to stand in queues. There are no separate queues and people have to go to 101 locations even in the premium centre like All India Institute of Medical Sciences. They have to wait for long hours to get the treatment. So, we think that the RSBY should be universalised. We also feel that healthcare should be given not only in 100 districts but geriatric healthcare should become a reality in all the 622 districts of the country".

VI. Pension Scheme of Ministry of Rural Development

6.1 The Ministry of Rural Development is implementing the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which Central assistance is given towards pension @ Rs. 200/- per month to persons above 60 years and @ Rs. 500/- per month to persons above 80 years belonging to a household below poverty line, which is meant to be supplemented by at least an equal contribution by the States. During 2012-13, 227 lakh beneficiaries were covered under the Scheme.

6.2 Giving details on the various schemes, the Ministry have informed that the Ministry of Rural Development is administering the National Social Assistance Programme (NSAP) which is being implemented as a Scheme under Additional Central Assistance (ACA). Under the Scheme pension is given to (i) old aged persons, (ii) widows and (iii) disabled persons. The funds for the operation of these schemes are released to the States by the Ministry of Finance and to the Union Territories by the Ministry of Home Affairs. The ACA to be provided to the States/UTs for the NSAP is decided by the Planning Commission, while the State-wise allocation of ACA is made by the Ministry of Rural Development and Planning Commission. The States/UTs have been given the requisite flexibility to implement the schemes under NSAP. The States have been urged to make at least a matching contribution to the ACA released to them.

6.3 The details of the number of beneficiaries covered during 2012-13 as reported by the States/UTs are at **Annexure-II**. The details of Central funds allocated under NSAP during the last five years are at **Annexure - III**.

6.4 In the year 2002-03, NSAP was transferred to the State-plan. Funds are released as Additional Central Assistance (ACA) by the Ministry of Finance/Home Affairs to States/UTs in a combined allocation for all the schemes under NSAP.

States/UTs have been given requisite flexibility in the implementation of the schemes.

6.5 The Ministry also apprised the Committee about the monitoring procedure of the scheme as follows :-

- (i) The States/UTs have to designate a Nodal Secretary at the State level to report the progress of implementation by coordinating with different departments concerned with the implementation of the schemes.
- (ii) The progress of implementation of the schemes of NSAP is to be reported through quarterly reports in a given monitoring format by the 15th of month of the following quarter.
- (iii) Annual verification and social audit by the States/UTs have been introduced under NSAP. All the States are to complete the Annual verification by 30th June and the social audit by 30th September, each year.
- (iv) A checklist for the schemes under NSAP is provided to the National Level Monitors (NLMs) during their field visits. Each NLM is advised to visit the district, block and village level offices and meet the Government functionaries, public representatives and the beneficiaries to get feedback on the implementation of the schemes under NSAP.
- (v) The performance of the schemes of NSAP is reviewed in the quarterly Performance Review Committee (PRC) meetings.
- (vi) The NSAP is included in the schemes to be reviewed by the Vigilance and Monitoring Committee (V&MC) constituted at the District level, along with other Rural Development Schemes. MPs represented in the

V&MC in the District. States have been asked to hold quarterly monitoring meeting at State as well as District level.

6.6 A representatives of Help Age India, New Delhi, a leading NGO working in the field, highlighting the problem of pension at ground level deposed :

"There is also an issue relating to elderly and pensions in rural areas. We have a pension scheme which is the Indira Gandhi Old Age Pension Scheme. The Government gives Rs.200 per month, which again is a very low amount. We have been arguing that this pension scheme has fraught with a lot of problems and we need to have a universal pension for older people who are not tax-payers. Rest of them deserve an older pension and that needs to be looked into. There are a lot of problems relating to BPL card issue, relating to identification of older people and the definition of destitution is very-very flawed. Who is poor, who is destitute, all these issues become a problem.

The second area is the problem relating to women and widows. Current population of elderly is about 100 million and there are close to 22 million widows. Old age pension does not reach many of the widows; whether it is the widow in Vrindavan, Mathura or in Haridwar. It does not reach even the widows in other locations. There is a huge problem in implementation of the widow pension".

Asked to state the amount of pension which should be given to senior citizens with no other income, the representative of HelpAge India stated that it should be atleast 1000/- per month.

6.7 When it was enquired about the pension provided to Government employees according to 6th Pay Commission, the Ministry informed that the Department has set up a Pension Portal to enable senior citizens to get information regarding the status of their application, the amount of pension, documents required, if any, etc. The Portal also provides for lodging of grievances. As per recommendation of the Sixth Pay Commission, additional pension will be provided as per details given in table 6.7 to older persons.

Table 6.7 : Additional pension to different age group

Age Group	% pension to be added
80+	20
85+	30
90+	40
95+	50
100+	100

VII. Facilities provided by the Ministries of Railways, Civil Aviation, Road Transport and Highways and Finance

7.1 The Ministry of Railways provides the following facilities to senior citizens :

- Separate ticket counters for senior citizens at various (Passenger Reservation System) PRS centres;
- Provision of lower berth to male passengers of 60 years and above and female passengers of 45 years and above.
- 40% and 50% concession in rail fare for male passengers aged 60 years and above and female passengers aged 58 years and above respectively.
- Wheel chairs at stations for old age passengers.

7.2 The National Carrier, Air India, under the Ministry of Civil Aviation offers 50% discount on the Highest Economy class Basic fare to senior citizens who have completed 63 years of age on the date of commencement of journey for travel on Domestic Network.

7.3 During evidence, it was pointed out that all schemes for senior citizens should be for 60+ population. In response, the Secretary replied :-

"We have already taken up the matter with the Ministry of Civil Aviation. It is not only for this. What we said is that the concession that you are giving, which is fifty per cent, is on the published fare, whereas your fares are much lower. So, if you really want to give benefits, you should give it on the fare which exists".

7.4 The Committee were informed that the Ministry of Road Transport and Highways has taken initiatives for providing reservation of two seats for senior citizens in front row of the buses of the State Road Transport Undertakings. Some State Governments are giving fare concession to senior citizens in the State Road Transport Undertaking buses and are introducing Bus Models, which are convenient to the elderly.

7.5 The Ministry of Finance provides the following facilities for senior citizens:

- Income tax exemption for Senior Citizens of 60 years and above up to Rs. 2.50 lakh per annum.

- Income tax exemption for Senior Citizens of 80 years and above up to Rs. 5.0 lakh per annum.
- Deduction of Rs 20,000 allowed to an individual who pays medical insurance premium for his/ her parent or parents, who is a senior citizen and deduction of the amount spent or Rs 60,000, whichever is less for medical treatment of a dependent senior citizen.

VIII. Maintenance and Welfare of Parents and Senior Citizens Act, 2007

8.1 The Ministry have informed that the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (MWPSCs) was enacted in December, 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The salient features of the Act include:

- (i) Maintenance of Parents/senior citizens by children/relatives made obligatory and justiciable through Tribunals.
- (ii) Revocation of transfer of property by senior citizens in case of negligence by relatives.
- (iii) Penal provision for abandonment of senior citizens.
- (iv) Establishment of Old Age Homes for Indigent Senior Citizens.
- (v) Adequate medical facilities and security for Senior Citizens.

8.2 The Act has to be brought into force by individual State Governments. The Act is not applicable to the State of Jammu & Kashmir and Himachal Pradesh as it has its own Act for Senior Citizens. By now, all the States and UTs (except Jammu & Kashmir and Himachal Pradesh) have brought the Act into force.

8.3 The progress of implementation of the Act by States/UTs is summarised in table 8.3.

Table 8.3 : Status of implementation of MWPSCs Act (As on 31.3.2013)

Sl. No.	Steps in Implementation of the Act	No. of States/UTs which have taken the steps	No. of States which are yet to take these steps
1.	Notification of appointed date to bring Act into force	26 States and 7 UTs	Nil
2.	Taken all consequential steps under the Act	15 States and 6 UTs	11 States and 1 UTs
	(i) Rules framed under Act	19 States and 6 UTs	7 States and 1 UTs
	(ii) Appointment of Maintenance Officers	19 States and 6 UTs	7 States and 1 UTs
	(iii) Constitution of	19 States and 6 UTs	7 States and 1 UTs

	Maintenance Tribunals		
(iv)	Constitution of Appellate Tribunals	20 States and 6 UTs	6 States and 1 UTs

8.4 The Committee were informed that the States which have yet to take all consequential steps for its implementation are being regularly pursued. As per available information, furnished by the Ministry, 15 States and 6 UTs had completed all the above mentioned consequential steps under the Act.

8.5 Table 8.5 contains the details of State-wise and UT-wise progress of implementation of the Act.

Table 8.5 : Progress Report of Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (December, 2012)

Sl. No.	Name of State/UT	Date of Notification of Act	Appointed date of enforcement of Act in State/UT	Date of Notification of Rules	Date of Notification of Maintenance Officer	Date of Notification of Maintenance Tribunal	Date of Notification of Appellate Tribunal
1	Andhra Pradesh	22.04.2008	28.4.2008	28.12.2011	-	19.8.2008	19.8.2008
2	Bihar	28.9.2011	19.10.2011	7.9.2012	9.11.2011	9.11.2011	9.11.2011
3	Chhattisgarh	26.9.2008	26.9.2008	7.5.2010	24.1.2009	24.1.2009	24.1.2009
4	Goa	23.9.2008	1.10.2008	1.10.2009	24.9.2009	24.9.2009	24.9.2009
5	Gujarat	7.10.2008	7.10.2008	19.5.2009	19.5.2009	19.5.2009	19.5.2009
6	Haryana	22.10.2008	22.10.2008	19.6.2009	28.8.2009	23.11.2010	23.11.2010
7	Himachal Pradesh	The State has its own Act					
8	J & K	Act not applicable					
9	Jharkhand	12.4.2008	1.4.2008	-	14.2.2009	14.2.2009	14.2.2009
10	Karnataka	27.3.2008	1.4.2008	19.11.2009	13.9.2010	19.2.2009	19.2.2009
11	Kerala	24.9.2008	24.9.2008	28.8.2009	17.8.2009	17.8.2009	17.8.2009
12	Madhya Pradesh	23.8.2008	23.8.2008	2.7.2009	2.7.2009	2.7.2009	2.7.2009
13	Maharashtra	27.2.2009	1.3.2009	23.6.2010	-	-	-
14	Odisha	20.9.2008	1.10.2008	24.9.2009	1.10.2009	1.10.2009	1.10.2009
15	Punjab	15.7.2008	15.7.2008	17.10.2012	27.8.2008	27.8.2008	27.8.2008
16	Rajasthan	31.7.2008	1.8.2008	18.6.2010	19.9.2008	19.9.2008	19.9.2008
17	Tamilnadu	29.9.2008	29.9.2008	31.12.2009	31.12.2009	31.12.2009	31.12.2009
18	Uttar Pradesh	25.9.2012	-	-	-	-	-
19	Uttarakhand	11.11.2008	1.11.2008	19.12.2011	-	7.8.2012	7.8.2012
20	West Bengal	5.12.2008	5.12.2008	12.1.2009	20.1.2009	20.1.2009	20.1.2009
North-eastern States							
21	Meghalaya	22.6.2012	22.6.2012	-	25.9.2012	-	-
22	Sikkim	3.5.2012	1.2.2012	-	27.6.2012	18.12.2011	18.12.2011
23	Tripura	14.8.2008	15.8.2008	22.8.2008	15.12.2008	15.8.2008	15.8.2008
24	Assam	4.10.2008	4.10.2008	27.9.2012	2.8.2008	2.8.2008	2.8.2008

25	Manipur	29.10.2008	30.10.2009	2.12.2011	6.7.2012	-	-
26	Mizoram	29.12.2008	1.1.2009	-	-	-	-
27	Nagaland	22.4.2008	22.4.2008	-	-	-	-
28	Arunachal Pradesh	8.8.2008	6.8.2008	-	-	-	19.6.2012
Union Territories							
29	A&N Islands	21.5.2008	21.5.2008	29.2.2012	4.3.2010	4.3.2010	4.3.2010
30	Chandigarh	21.10.2008	22.10.2008	12.8.2009	17.4.2012	22.12.2008	22.12.2008
31	D&N Haveli	17.9.2008	17.9.2008	6.5.2010	7.4.2010	7.4.2010	7.4.2010
32	Daman & Diu	17.9.2008	17.9.2008	4.5.2010	7.4.2010	7.4.2010	7.4.2010
33	Delhi	8.9.2008	1.9.2008	30.6.2009	1.10.2009	1.10.2009	11.2.2011
34	Lakshadweep	25.10.2008	22.9.2008	-	-	-	-
35	Puducherry	31.10.2008	1.11.2008	27.10.2011	27.10.2011	27.10.2011	27.10.2011

8.6 The Ministry highlighted the following are the main provisions of the Act as follows :

1. A senior citizen, including parent, who is unable to maintain himself from his own earning or out of the property owned by him, is entitled to make an application for maintenance allowance by his/her children/ relative [Section 4(1)].
2. If a senior citizen or a parent is incapable, he can authorize any other person or organization for filing an application for maintenance on his behalf [Section 5(1) (b)].
3. Application filed for monthly allowance shall be disposed of by the Tribunal within 90 days [Section 5(4)].
4. Proceedings of maintenance application shall be taken in any district (a) where the senior citizen or parent resides/ last resided or where the children or relative resides [Section 6(1)].
5. Maintenance allowance up to Rs. 10,000/- per month can be awarded [Section 9(2)].
6. Maintenance allowance shall be deposited by children/ relative within 30 days from the date of announcing the order by the Tribunal [Section 13].
7. Any senior citizen or a parent, aggrieved by an order of a Tribunal can prefer an appeal to the Appellate Tribunal within 60 days from the date of the order of the Tribunal [Section 16(1)].

(i) Bar of legal practitioner before the Tribunals

No party to a proceeding before a Maintenance and Appellate Tribunals shall be represented by a legal practitioner [Section 17].

(ii) Establishment of Old Age Homes

The Act envisages that State Governments shall:

1. Establish and maintain old age homes at accessible places, in a phased manner, beginning with at least one in each district for a minimum of 150 indigent senior citizens [Section 19(1)].
2. Prescribe a scheme for management of such old age homes including standards and various types of services to be provided by them [Section 19 (2)].

(iii) Medical Care

The Act envisages that State Governments shall provide:

1. Beds for all senior citizens as far as possible in Government hospitals or hospitals fully or partially funded by the Government [Section 20(i)].
2. Separate queues for senior citizens [Section 20(ii)].
3. Facilities for geriatric patients in every district hospital headed by a medical officer having experience in geriatric care [Section 20(v)].

(iv) Protection of Life and Property

The Act envisages that:

1. State Governments shall prescribe a comprehensive action plan for providing protection of life and property of senior citizens [Section 22(2)].
2. Revocation of transfer of property by senior citizens in case of negligence by relatives [Section 23(1)].
3. Penal provision or punishment with 3 months imprisonment or fine up to Rs. 5000/- or with both in case of abandonment of senior citizens [Section 24].

8.7 The Ministry of Social Justice and Empowerment informed the Committee that it has been making all efforts by persuading the States/ UTs from time to time to effectively implement the Act in letter and spirit so that the senior citizens are

benefited in their respective States/ UTs. As a result of the vigorous follow up by the Ministry, States/UTs have initiated necessary action in this regard.

8.8 The Ministry also informed that Chapter V of the Maintenance and Welfare of Parents and Senior Citizens act, 2007 provides for protection of life and property of senior citizens. State Governments are required to prescribe a comprehensive action plan for providing protection of life and property of senior citizens.

8.9 When the Committee enquired how many States had devised comprehensive action plan in this regard, the Ministry informed that as per the available records, 6 states, namely Goa, Tripura, Haryana, Mizoram, Andhra Pradesh and Tamil Nadu and 4 UTs namely, Chandigarh, Delhi, Puducherry and Daman & Diu have devised a comprehensive action plan for providing protection of life and property of senior citizens. The Ministry has advised the State Governments to prepare action plan under the Act.

8.10 On the role of District Administration, the Ministry informed that according to Section 7 of the Act, the State Governments constitute one or more Maintenance Tribunals for each sub-division for the purpose of adjudicating and deciding upon applications received with respect to claim of maintenance allowances. These Maintenance Tribunals are presided over by an officer not below the rank of Sub-Divisional Officer of a State.

8.11 Further, according to Section 15 of the Act, the State Governments constitute one Appellate Tribunal for each district to hear the appeal against the order of the Maintenance Tribunal. These Appellate Tribunals are presided over by an officer not below the rank of District Magistrate. As per Section 21 (ii) of the Act, the State Government shall, take all measures to ensure that “the Central Government and State Government Officers, including the police officers and the members of the

judicial service, are given periodic sensitization and awareness training on the issues relating to this Act”.

IX. Programmes for Senior Citizens in other countries of the world

The Ministry of Social Justice and Empowerment have furnished the following information on the best practices for the welfare of senior citizens/elderly in other countries:-

Sweden

9.1 Elderly people represent a growing share of the Swedish population. Many are in good health and lead active lives, and most live in their own homes. Sweden invests more of its gross domestic product in its elderly than any other country in the world. As a proportion of GDP, Sweden's allocation to elderly care is almost five times the EU average. Health and social care for the elderly are important parts of Swedish welfare policy.

9.2 Most elderly care is funded by municipal taxes and government grants. In 2010, the total cost of elderly care in Sweden was SEK 95.9 billion, (USD 14.0 billion, EUR 10.7 billion) but only 3 percent of the cost was financed by patient charges. Health care costs paid by the elderly themselves are subsidized and based on specified rate schedules.

9.3 More municipalities are choosing to privatize parts of their elderly care, letting private care providers run their operations. In 2011, private care provided services for 18.6 percent of all elderly people getting home help. All recipients can choose whether they want their home help or special housing to be provided by public or private operators. The municipality always has overall responsibility, however, for areas such as funding and allocating home help or a place in a special housing facility.

9.4 One of the aims of aged care is to help elderly people and those with disabilities live normal, independent lives. This includes living in their own homes as long as possible. Elderly people who continue to live at home can obtain various kinds of support to make life easier. For example, almost all municipalities in Sweden offer ready-cooked meals that can be home-delivered. When an elderly person is no longer able to cope with the demands of everyday life, he or she can apply for assistance from municipally funded home-help services. The extent of such care is subject to an assessment of need. Elderly people with disabilities can receive assistance around the clock, which means that many are able to remain at home throughout their lives. The severely ill, too, can be provided with health and social care in their own homes.

9.5 The elderly and disabled also qualify for transportation services in taxis or specially adapted vehicles. This option is available to those who are unable to travel by regular public transport. In 2010, there were 11 million such journeys completed across the country, a national average of 34 per eligible person.

9.6 All Swedish citizens are entitled to a pension after they retire. People can choose to start receiving their pension between the ages of 61 and 67.

9.7 Several new forms of effective preventive health care for the elderly have been introduced in recent years, and are attracting increasing levels of interest which include stimulation through music, films, reading, painting and other cultural activities also plays a role in well-being. This is increasingly recognized in elderly care homes where many people engage in at least one such activity every day.

Norway

9.8 The National Council for Senior Citizens is a Norwegian government-appointed body which advises on policies for senior citizens at the national level. It gives advice to the country's public authorities and institutions and also provides guidance to the public and to private and public bodies.

9.9 In *Norway* care provision is to a large extent publicly subsidized and provided by public organizations. Therefore, user fees are significantly lower as the service as such are more generously subsidized by the states. The health service is divided into a primary and a specialist health service. The state finances and is responsible for the specialist health care, which includes, among other services, hospitals. The funding of the primary health services is divided between the state, municipalities and patients. The primary health services are organized as private practices but are regulated by municipalities and the National Insurance legal framework. Eighty-five percent of the total expenditures on health services are public, which is considerably higher than the EU average. Most of the hospitals and other kinds of institutions, like medical care institutions for the elderly, are owned and managed by public authorities bound to the legal framework of public services.

9.10 In the last decade, the aspiration of health care policy in Norway has been to include all groups in a general service model. This means we do not find special services reserved for the elderly due to the ideal of equal treatment of all patient groups. Health policy has, in the last years, focused on efficiency, quality of services and a strengthening of patients' rights. The Patients Right Act, the Psychiatrist Care Act and the Specialised Health Care Act, all implemented on 1 Jan. 2001, highlight

the value of placing patients first. This was also reiterated through the passage of the Primary Care Act of 2001, which provided for a family doctor for all citizens.

Finland

9.11 Local authorities provide various home services for the elderly, from meals on wheels to cleaning. Medical treatment can also be arranged at home. In some municipalities, customers can acquire the services wherever they want by using service vouchers. Informal care support is targeted towards families in which a family member is caring for an aged spouse or parent, for example. Decisions on granting informal care support are made by local authorities. Dedicated [rehabilitation services](#) are available for disabled veterans and their spouses.

9.12 Social welfare for older people is made up of social and health services, and income security. The Ministry of Social Affairs and Health (MSAH) is responsible for the running of services for older people. It determines the course of service development, draws up legislation and oversees the implementation of reforms. The ministry also monitors service standards through the National Supervisory Authority for Welfare and Health and the Regional State Administrative Agencies. Municipalities are responsible for arranging the social and health services that older people require. Information for older people is available through the comprehensive information portal on citizens' services. The qualities of the elderly care in Finland is advancing now. There are 452 municipalities in the country . Every municipality has accountability of care for the elderly, including health , institutional care and home care. The Minister of Health and Welfare in Finland makes recommendations about care for the elderly. The recommendation proposes old age policy to be formulated in every municipality, respecting older people's dignity and autonomy.

9.13 There is 24-hours home care work. Day service (8 -16),evening service(13--21),night services/night patrol(21-7) . 11.2% of the elderly people 65 years and over, 26.2% of the elderly people 75 years and over used the home care service in 1998. When home care starts, home nurse and home helper visit together at user's house. Listen to their demands, assess the user's needs, make a service plan with users and families. Home nurses belong to health sector and they visit the users house from the health center. Home helpers belong to social welfare and they visit the users' house from helper station. But home nurse and home helper collaborate in the community. Support services are supplied for the user. Meals on wheels, cleaning house, escort for a shopping, technical aids such as wheel chairs, sliding board, alarms.

9.14 SAS, Special group consisting of 2 General Practitioners, 1Nurse, 3Social workers meet once a week. The group discusses where is the best place for the user, nursing home, old people's house, service house, own house in the community.

9.15 The committee were apprised that Sri Lanka has also initiated steps for universalization of pension for the aged who are otherwise not claiming Government pension.

PART - B

OBSERVATIONS AND RECOMMENDATIONS OF THE COMMITTEE

1. **Progressive implementation of UN Principles and Directive Principles of State Policy.** The Committee note that the International community was sensitized to the needs of the senior citizens in first ever World Assembly on Ageing in Vienna in 1982 which was followed by adoption of five principles for older persons by the United Nations on 16th December, 1991 viz. independence, participation, care, self-fulfilment and dignity as safeguards for the senior citizens. Notably, these laudable principles were enshrined in Article 41 of Constitution of India as Directive Principles of State Policy much before these were adopted by the UN. The Committee, however, recommend the Government to strive persistently to invoke these basic principles with unflinching determination and resolve for the welfare of the older persons. Though India traditionally enjoyed robust joint family system taking full care of elderly persons, however, the Committee note with deep concern that with the fast changing socio- economic conditions, disintegration of joint family system and emergence of nuclear families, the old people are getting increasingly neglected adversely affecting their care and dignity. It is, therefore, important that Government and the community play a proactive role in taking care of the elderly. The Committee ardently hope that with the positive programmatic and policy intervention by the Government for the welfare of senior citizens and the progressive implementation of the laudable goals set for the old people in the UN resolution and in our own Directive Principles of State Policy would enable the senior citizens to lead a life of

dignity and self-fulfillment. The Committee also recommend that the Ministry of Social Justice and Empowerment, in consultation with the Ministries of Commerce and External Affairs, apprise the Committee about the status of ratification of the said UN resolution by India in due course.

2. Formulation of integrated action plan after due consultation with stakeholders. The Committee note that the population of senior citizens as a percentage of total population stood at 7.5% as per the 2001 census. The population is likely to increase to 12.4% in 2026 as per the report of the Technical Group on Population Projections constituted by the National Commission on Population. Further, as per the United Nations Projections on old age population in India, the overall population in India by the year 2050 will grow by 55% but more alarmingly, the population of people in their 60 years and above will increase by 326% and those in the age group of 80+ by 700% which is the fastest growing group. The Committee are, however, dismayed to note that the issue of rapid population ageing in the country has not received due attention of the Government and the community at large. The Committee feel that to meet squarely the daunting task of providing adequate social security, healthcare and other welfare measures to senior citizens, there is an imperative need for integrated plan of action involving various Departments and stakeholders. Since the community has a big role in ensuring the well being of senior citizens, they should be actively involved and their views taken on board while formulating such a plan. The Committee, therefore, recommend the Government to put in place a robust integrated action plan expeditiously with due consultation with all the stakeholders and the elders

and earnestly implement the same with in a definite time frame to fulfil the Nation's commitment to address the serious problems of senior citizens.

3. Formation of inter-ministerial expert group for 80+ group. The Committee are deeply concerned to note that there are no specific programmes/schemes to address the particular needs and challenges of 80+ age group which is projected to increase manifold (700%) in the next 20-30 years. This age group is most vulnerable and runs the risk of getting dementia, Alzheimer's disease, Parkinson disease, depression, etc. in their older years. The Committee, therefore, recommend that an expert group of representatives of all concerned Departments be constituted to devise specialized health care programme for the 80+ group.

4. Early implementation of schemes for welfare of senior citizens during 12th Plan. The Committee were informed that the Ministry have set up an expert committee to formulate a few new schemes under the XIIth Five Year Plan for the welfare of the senior citizens which include the scheme for awareness generation for Maintenance and Welfare of Parents and Senior citizens Act 2007, setting up a helpline for senior citizens at the National and District Levels, setting up a National Commission for senior citizens, and setting up a National Trust for the Aged. The Committee are anguished to note that the above schemes incorporated in the 12th Five Year Plan have not taken off so far, though, almost two precious years of the Plan period have elapsed. The Committee recommend that the Ministry take urgent necessary action so that these schemes are operationalized at the earliest.

5. **Harnessing of talent of senior citizens and their rehabilitation.** The Committee note that as per the census of India's projected value of expectation of life at birth (2011-15), the life expectancy of males and females is 67.3 years and 69.6 years respectively. The Committee also note that the National Policy for Senior Citizens recognizes productive ageing as the key to the welfare of senior citizens between the age of 60-70 years. The Committee feel that with the increase in the life expectancy and relatively better state of health of people, the Government need to look at continuity of employment upto 65 years/or greater post retirement opportunities for the senior citizens so that the society continue to draw upon their experience and tap their talent. The Committee would like the Ministry to seriously consider the various options which would include reviewing the age of retirement, reemployment opportunities for the retired persons subject to their physical fitness and mental agility and setting up a Directorate of Employment and Rehabilitation for Senior Citizens.

6. **Early formulation and implementation of new National Policy on Older Persons.** The Committee note that the National Policy on older persons was announced in January 1999. Though the Policy had several features like State support to ensure financial and food security, health care, shelter and other needs of older persons to improve the quality of their lives, the implementation has been rather tardy and there is no coordination mechanism to effectively implement the policy. In view of the new demographic changes and to address the upfront areas viz. citizens of 80+, elderly women, rural poor and unorganized sectors, the Government, notably, set up a Committee under the chairmanship of Dr. (Smt.) V. Mohini Giri to draft a new National Policy on

senior citizens, which submitted its report on 30th March, 2011. The Committee are deeply distressed that even after two years of submission of the new draft National Policy on Senior Citizens, the policy was yet to be finalized and implemented. Taking serious note of the tardy implementation of the 1999 policy and the inordinate delay in finalization of the new National policy on senior citizens, the Committee deplore the apathy and neglect on the part of the Government to address the problems of senior citizens. Though, the Secretary, Ministry of Social Justice and Empowerment assured the Committee that efforts were being made to finalise the policy by the end of the financial year 2013-14, yet taking note of the unconscionable delay, the Committee recommend that the Ministry take urgent action so as to ensure that the new National Policy on Senior Citizens is finalized and implemented expeditiously without further loss of time and they be apprised.

7. Periodic meetings of National Council for Senior Citizens and State level councils. The Committee deprecate to note that the new National Council for Senior Citizens constituted on 22.2.2012, under the Chairmanship of the Minister for Social Justice and Empowerment, has been largely dysfunctional as no meeting of the Council has been held, though required to meet twice in a year. As the National Council for Senior Citizens is an apex body on the policies and programmes for senior citizens, the Committee urge that the Council may be fully functionalized at the earliest alongwith constitution of State Level Councils for senior citizens in all the States and the Committee apprised.

8. Upfront areas for 80+ group in National Policy on Older Persons. The Committee note that the new draft policy sets out upfront areas needing very

special attention i.e. senior citizens in the age group of 80+, elderly women, rural poor and the unorganized sector. The Committee welcome the focus on these sections which are the most vulnerable and are facing increasing neglect and deprivation, poverty and abuse. Undoubtedly, these sections are in dire need of social security and special health care facilities. The Committee, therefore, ardently urge the Ministry to formulate suitable schemes for the dignified care of these vulnerable sections with adequate funding and get them implemented expeditiously.

9. Formation of Department of Disability Affairs and Senior Citizens. The Committee are pleased to note that for the effective implementation of the new policy, the Ministry of Social Justice and Empowerment propose to expand the Department of Disability Affairs and rechristen it as 'Department of Disability Affairs and Senior Citizens'. The Committee while welcoming the laudable move, would like the new Department to be adequately strengthened with professional human resource and material resources so as to meet the lofty objectives of the welfare of our senior citizens, the most neglected section of society, as per good International norms and standards.

10. Utilization of funds allocated for welfare of senior citizens. The Committee note that the Ministry of Social Justice and Empowerment is implementing the Central Sector Scheme of Integrated Programme for Older Persons (IPOP) since 1992 with the objective of improving the quality of life of senior citizens by providing basic amenities like shelter, food, medical care, basically through Government/Non-Government Organizations, Panchayati Raj Institutions/local bodies, etc. Important projects supported under the scheme are old age homes, Mobile Medicare Units and respite care homes and

continuous care homes. The Committee are anguished at the low physical and financial performance of the scheme under IPOP for the last three years. Surprisingly, against a paltry budget allocation of Rs. 40 cr., only Rs. 20.67 cr. could be utilized during 2010-11, the position was equally discouraging during the previous years. The reasons enumerated for the trend include late receipt of proposals, incomplete documents, late response from the States/UTs in clarification of procedure, etc. The Committee take serious note of underutilization of allocated funds as programmes/projects such as running of old age homes, day care centers and Mobile Medicare Units have grievously suffered. The Committee recommend that the Ministry look into the reasons for non-utilization of funds, bottlenecks in the implementation and streamline their procedure so that the funds earmarked for the welfare of older persons are well spent and the lapse of fund does not become a recurring theme.

11. Persuasive implementation of IPOP by States. The Committee are concerned to note the large disparity in release of grant-in-aid for old age homes under IPOP scheme in various States. The Secretary, while testifying before the Committee, stated that there were about 296 old age homes in the country and concentrated in a few States. It was pointed out that some States have been quite active while others have not taken the benefit of the scheme. The Committee desire that the Ministry should approach and persuade the States, lagging behind in taking benefit of the scheme, to send complete and viable proposals so that funds can be released to them for running old age homes.

12. Standardisation of norms and guidelines for old age homes. The Committee note that there is a felt need for more old age homes in the country.

The Committee feel that the Union Government need to address this issue so that old age homes are available in all districts of the country given the growing requirements. The Committee reiterate their earlier recommendation contained in the 36th Report on Demands for Grants (2013-14) of the Ministry of Social Justice and Empowerment that liberal central assistance should be provided for the construction of old age homes in each district of the country. The Committee also desire that the plan of old age homes needs to be standardised so that specific norms and guidelines are chalked out for design of the building and the manpower and expertise much needed for running old age homes.

13. Programmes for senior citizens in rural areas. The Committee note with deep concern the rising population of senior citizens residing in rural areas and the problems faced by them. The deposition of the representatives of an NGO that the rural elderly are facing deprivation, discrimination and abuse only reinforces the worry of the Committee. The Committee are distressed to note that no State, Panchayati Raj institution and local body had, reportedly, approached/sent their proposal seeking financial assistance/grant in aid under the scheme of Integrated Programme for Older Persons for running any scheme for the welfare of senior citizens. The Committee desire the Ministry to sensitize the State Governments and local bodies so that programmes for welfare of senior citizens are implemented in rural areas through day care centres and other measures with the help of Panchayati Raj institutions and local bodies. If necessary, the Ministry may consider to release funds for undertaking welfare programmes to these institutions under IPOP. Needless to say, this would go a long way in helping the senior citizens residing in rural

areas, thereby giving them access to healthcare, recreation, entertainment and peer interaction.

14. Organization of health camps of MMUs in remote, inaccessible areas.

The Committee are dismayed to observe that the number of Mobile Medicare Units (MMUs) assisted under the scheme have gone down from 38 units in year 2011-12 to 29 units in 2012-13. The Committee are of the firm view that MMUs are an important part of the IPOP scheme and, therefore, stress that more MMUs should be assisted, especially in rural and inaccessible areas deprived of medical care as old people, who at times, confined to their homes and bedridden, are unable to travel. MMUs should also regularly organize health camps in remote and distant areas so that more people can avail the benefits.

15. Need for online portal for scrutiny of applications of NGOs. The Committee are concerned to note that the procedure for release of Grant-in-aid under the scheme of IPOP is very long and cumbersome as submitted by the NGOs in their Memoranda to the Committee. Statedly, quite often the proposals are held up at the State level and it becomes difficult for the NGOs to submit the same to the Union Ministry of Social Justice and Empowerment. Taking note of the assurance of the Secretary, Ministry of Social Justice and Empowerment, that efforts are being made to design an online portal for receipt of applications and the examination of proposals by an independent agency, the Committee recommend that the online portal be opened and made operational expeditiously and the examination of proposals be made by an independent agency and the Committee apprised. Also the details of the NGOs, the list of beneficiaries, grants given and details of the projects

undertaken should be uploaded on the website of the Ministry in order to bring greater transparency and accountability in the working of the scheme.

16. Early revision of cost norms. The Committee have also been informed that the cost norms of the Central Sector Scheme of Integrated Programme for Older People (IPOP) were last revised w.e.f. 01.04.2008. Besides increase in amount of financial assistance for existing projects, several innovative projects were added as being eligible for assistance under the scheme. Since more than five years have passed when the scheme was last revised and keeping in view the inflation rate and the cost of living index, the Committee recommend that the cost norms of the scheme be revised with a sense of urgency. The Ministry should urgently take action in the matter and inform the Committee in this regard.

17. Setting up of RRTCs in each State. The Committee note that the Regional Resource and Training Centres (RRTCs) is an innovative project introduced in the revised scheme of Integrated Programme for Older Persons (IPOP). The Committee are unhappy to observe that only 4 RRTCs have been supported under the scheme. The Committee, therefore, recommend that at least one RRTC should be designated in each state so as to maintain a data base of institutions working in the field of old age care, the number of old age persons who are destitute and need help, organise training programmes in gerontology and liaison with State Government Departments dealing with welfare of senior citizens whenever required.

18. Extension of geriatric health care and other facilities in all the districts. The Committee note that the National Programme for the Health Care of the

Elderly (NPHCE) is an important programme which aims to provide separate and specialized healthcare to the senior citizens. Due to the decline in the physical ability and increasing susceptibility to diseases, the elderly need dedicated healthcare facilities, especially the age group of 80+. The Committee note that 100 districts in 21 States have so far been covered under the NPHCE programme and geriatric daily clinics have been established in 65 district hospitals and geriatric wards established in 53 district hospitals. Also 8 Regional geriatric centres have been opened in regional centres in major hospitals throughout the country. Further, the National Institute of Ageing (NIA) at AIIMS, New Delhi and Madras Medical College, Chennai is to be established during XII Five Year Plan for which Rs. 1710.13 cr. have been approved during the Plan period. Appreciative of the Government resolve to improve the coverage of NPHCE, the Committee recommend that (i) geriatric healthcare should be extended in all the districts of the country, (ii) given the projection of manifold increase in old age population of the country in the next 20 years, super speciality hospitals be set up exclusively for geriatric care in all the State capitals, (iii) wide publicity be given to the scheme so that the senior citizens become aware of the facilities existing in the various Regional Hospitals and District Hospitals for them and avail the same without hassles, (iv) directions may be issued to and it may be ensured that all Government Hospitals, district centres and healthcare centres have separate queues and seating arrangements for the elderly persons so that they get access to healthcare facilities on priority without discomfiture while waiting for their turn *inter se*, (v) the population of 80+ should be given priority over others in availing all medical facilities, and (vi) suitable training be imparted to the care

givers of the old age population so that they handle the cases with greater sensitivity and professionalism.

19. Need for health insurance for the older persons or universalization of RSBY. The Committee note that Insurance Regulatory and Development Authority (IRDA) have issued instructions on healthcare for senior citizens to Chief Executive Officer of all General Health Insurance Companies, which includes their entry upto 65 years of age. The Committee desire that the Government should work on a health insurance scheme on the lines of the Rashtriya Swasthya Bima Yojna (RSBY) for the senior citizens or the RSBY universalised.

20. Revision in pension ceiling and criteria for pension. The Committee note that the Ministry of Rural Development is implementing the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which Central Assistance is given towards pension @ Rs. 200/- per month to persons above 60 years and Rs. 500/- per month to persons above 80 years belonging to a household below poverty line, which is to be supplemented by the States. The Committee feel that the pension provided under the scheme is too low and desire that senior citizens in the country should at least get an old age pension of Rs. 1000/- pm. The Committee also desire that the criteria of below poverty line for availing old age pension needs to be revised and may be universalized for all non income tax payers.

21. Assistance to persons without permanent address to facilitate grant of pension. Mindful of the deplorable conditions of the destitute and the widows, the Committee urge that priority be accorded to them in the grant of old age

pension. The Committee recommend that local Government bodies be persuaded to identify the most needy class of old age pensioners with the help of NGOs and the community so as to help them get access to pension. Due assistance may also be extended to the people without a permanent address/bank account, etc. so that all deserving people get old age pension.

22. Better monitoring needed of NSAP. The Committee note that the Ministry of Rural Development have laid out a procedure for monitoring of the Central Assistance schemes like the National Social Assistance Programme (NSAP), which provides pension to the senior citizens. The Committee were apprised that the scheme is to be reviewed by the Vigilance and Monitoring Committee (V&MC) constituted at the District level. MPs have representation in these Committees. The Committee recommend that the States hold monitoring meetings at least every three months to vigorously monitor the pension schemes at the District and State levels and give the requisite feed back to the Ministry of Rural Development.

23. Uniform criteria needed for the definition of senior citizens and due concession in airfare. The Committee are pleased to note that the Ministry of Railways provides facilities for senior citizens, such as separate ticket counters for senior citizens at various centres and concessional rail fares for senior citizens. The Committee are, however, surprised that the National Carrier, Air India, under the Ministry of Civil Aviation offers 50% discount on the Highest Economy class Basic fare to senior citizens who have completed 63 years of age on the date of commencement of journey for travel on Domestic Network. The Committee note that the Maintenance and Welfare of Parents and Senior Citizens Act 2007 defines senior citizens as people of 60

years of age. Therefore, the Committee recommend that all schemes for senior citizens should be aimed at the target group of 60+ and the Ministry of Social Justice and Empowerment should issue mandatory instructions in this regard. Moreover, the concession in airfare should be on the minimum fare of that day and not on the full fare ticket as per the prevalent practice.

24. Need for revision of income tax exemption ceiling. The Committee note that the Ministry of Finance also provides certain concessions to the senior citizens in terms of income tax exemption for the senior citizens which is Rs. 2.50 lakh per annum to persons above 60 years and Rs. 5.00 lakh to persons above 80 years. The Committee feel that the exemption should be raised periodically keeping in view the increasing cost of living, including food, housing and the prohibitive cost of healthcare of the senior citizens.

25. Framework for implementation by the States for Maintenance and Welfare of Parents and Senior Citizens Act, 2007. The Committee note that the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 has been enacted to ensure need based maintenance for parents and senior citizens and their welfare. The Act has been brought into force by individual State Governments. The Committee find that about 7 State Governments and one UT are still to frame rules under the Act, appoint maintenance officers, constitute maintenance Tribunals, etc., which mainly include Uttar Pradesh, Maharashtra, Meghalaya, Sikkim, Manipur, Mizoram, Nagaland, Arunachal Pradesh and the Union Territory of Lakshadweep. The Committee desire that the Ministry of Social Justice and Empowerment pursue with the State Governments for putting in place expeditiously the prescribed machinery and

framework for the implementation of the Act with stringent monitoring mechanism.

26. Protection to the life and property of senior citizens. The Committee understand that under the provisions of the Act, the State Governments are required to prescribe a comprehensive action plan for providing protection to the life and property of senior citizens. However, the Committee were informed that only 6 states – Goa, Tripura, Haryana, Mizoram, Andhra Pradesh and Tamil Nadu and 4 UTs namely Chandigarh, Delhi, Puducherry and Daman & Diu have devised an action plan for providing security to the life and property of senior citizens. The Committee note that protection of the life and property is very important aspect of the Act since crimes against senior citizens have become common especially in urban areas. The Committee desire that effective steps should be taken by the States to give protection and a sense of security to the senior citizens residing in both urban and rural areas.

27. Study of best welfare practices. The Committee note from the information furnished by the Ministry that many of the European countries, especially the Scandinavian countries, which have sizeable population of elderly people, provide many facilities for their senior citizens through municipalities and Government agencies, which include home help, healthcare and cooked meals. The Committee feel that the Government of India should endeavour to adopt best practices from these countries and elsewhere for the welfare of senior citizens in our country and a detailed study in this regard should be carried out by the Ageing Division of Ministry of Social Justice and Empowerment.

28. Compendium of welfare measures/relaxations/facilities. Having regard to the fact that programmes and schemes for the welfare of the older persons are run by different Ministries/Departments and various concessions, relaxations, facilities and priorities are accorded to them, the Committee recommend that an exhaustive compendium of all such benefits extended by the Union Government be brought out and periodically updated as a ready reference manual for the older persons and the stakeholder.

29. Multipronged strategy to include destitute elders and financial independence and integration of elders. Taking cognizance of the diversity and enormity of the problems confronting the aged, the Committee recommend that the proposed new National Policy on Older Persons must adopt a multipronged strategy to address the problems of the elders with variegated socio-economic conditions and make provision for their independence, social integration, care and dignity. The policy so evolved specifically needs to make provision for the shelter and care of the aged destitute as well as the elders who are desolate, physically infirm but financially independent. The Government may so integrate their welfare programmes that the elders in old age homes/service apartments are able to interact and educate the children in orphanages or schools. Special concession may be given to the destitute widow or widower who enter into matrimonial alliance after sixty years of age.

30. Sensitization of young minds through education. Mindful of the rich cultural heritage of India and the scriptural edicts which proclaim that an assembly must have elders and that one who renders service to the elders, the longevity, knowledge, fame and power of such a person gets enhanced. The

Committee, therefore, recommend that the Government of India in the Ministry of Human Resource Development may design appropriate syllabus in order to enlighten the awareness of children about great Indian cultural heritage and the esteem in which the elders have been held from time immemorial and the far reaching benefits that accrue from the care and service of the elders.

31. Standing machinery for effective inter-ministerial coordination and enactment of a new law. The Committee note that the various Ministries of the Government of India run schemes for the welfare of senior citizens, *i.e.* the Ministry of Social Justice and Empowerment, Ministry of Health and Family Welfare, Ministry of Rural Development, Ministry of Railways, Ministry of Civil Aviation, Ministry of Finance, etc. The Committee desire that the Government should strengthen the Ministry of Social Justice and Empowerment for better liaisoning and coordination between the various Ministries implementing the schemes for the welfare of senior citizens, both at the Central and State level. In order to ensure that the elders get proper access to food, shelter and the much needed healthcare in the twilight of their life and that they lead a dignified existence, which is part of the fundamental right to life, the Committee recommend that a permanent standing machinery be created under the Chairmanship of the Secretary (Ministry of Social Justice and Empowerment) for better conception, coordination and effective implementation of various interdependent programmes for the welfare of elderly people. Given the enormity of the emerging challenges in the next 20 years and the vulnerability of this age group, the Committee recommend that a comprehensive law for the social security and protection of the dignity of senior citizens of the country be enacted at the earliest. The Committee are

quite sanguine that if their recommendations are given due consideration and implemented earnestly, the vision of 'grow old' and the 'best of life is yet to be', would get fructified.

NEW DELHI;

17 December, 2013
26 Agrahayana, 1935 (Saka)

HEMANAND BISWAL
Chairman,
Standing Committee on
Social Justice and
Empowerment

PART – C

ANNEXURE – I

DISTRIBUTION OF OLD AGE HOMES/DARE CARE CENTRES ACROSS THE COUNTRY

Abbreviations:-

OAHs-Old Age Homes – 25 beneficiaries per annum

DCCs-Day Care Centres – 50 beneficiaries per annum

MMUs-Mobile Medicare Units – 400 beneficiaries per month

S. No.	Name of the NGOs and Address	Project	Details of GIA released during 2012-13			
			(Amount in lakh)			
			Arrear, if any		2012-13	Total
			Year	Amount	As on 31.3.2013	
Andhra Pradesh						
1	Jyothi Welfare Association, RR District, Andhra Pradesh	OAH	2010-11	4.34		
			2011-12	4.02		
			Total	8.36	4.16	12.52
2	Adarsh Mahila Mandali, Prakasham, Andhra pradesh	OAH	2010-11	2.09		
			2011-12	2.03		
			Total	4.12	8.19	12.31
3	Navodaya Seva Sangham, AP	OAH	2010-11	4.33		
			2011-12	4.07		
			Total	8.40	7.98	16.38
4	Sandhya Rural Welfare Society, Mehboob nagar,	OAH	2010-11	2.17		

			2011-12			
			Total	2.17	0.00	2.17
5	Annapurna Manav Samkshema Samithi, No. 811, Behind Water Tank, Sangeeva Reddy Colony, Hyderabad	OAH	2010-11	2.31		
			2011-12	2.35		
			Total	4.66	0.00	4.66
6	Swarajya Laxmi Organisation for Women, Sri Vasavi Kanyakaparameshwari Temple Compound, Mehboobnagar Distt.	OAH	2010-11	3.55		
			2011-12	3.54		
			Total	7.09	8.63	15.72
7	kothapet Mahila Mandali, Guntur	OAH	2010-11	3.80		
			2011-12	2.04		
			Total	5.84	2.76	8.60
8	Narsapet Taluka Scheduled Tribes youth club, guntur	OAH	2010-11	4.09		
			2011-12	3.45		
			Total	7.54	5.46	13.00
9	Sri Triveni Education Acacademy	OAH	2010-11	3.69		
			2011-12			
			Total	3.69	0.00	3.69
10	Valmiki Seva Sangham, Prakasham, AP	OAH	2010-11	4.26		
			2011-12	4.88		
			Total	9.14	4.88	14.02

11	Shree Mahalakshmi Mahila Mandali, Prakasham District	OAH	2010-11	4.00		
			2011-12	4.17		
			Total	8.17	4.88	13.05
12	Udaysri mahila samajam, guntur	OAH	2010-11	4.33		
			2011-12	3.90		
			Total	8.23	3.92	12.15
13	Jagjeevan Balaheenavarga Abhivrudhi Sangam, Kadappa	OAH	2010-11	3.74		
			2011-12	2.80		
			Total	6.54	0.00	6.54
14	SAV Gupta Education Society, Mehboobnagar,	OAH	2010-11	4.87		
			2011-12	4.87		
			Total	9.74	0.00	9.74
15	Nava Bharath Socio-Economic Development Society,	OAH-1	2010-11	4.61		
			2011-12	2.44		
			Total	7.05	7.32	14.37
16	Anuraag, Secunderabad	MMU-1	2010-11	2.37		
			2011-12			
			Total	2.37	0.00	2.37
17	Sree Venkateswara Convent Educational	OAH-1	2010-	4.33		

	Society, Door No. 12-5-41, Ubbayappa Street, Anantapur Distt. Phone- 23622.		11			
			2011-12	4.06		
			Total	8.39	5.56	13.95
18	Sri Rakesh Educational Welfare Society, D. No. 4-3-95, Bellary Bypass, Anantapur Distt.	OAH-1 & DCC-1	2010-11	8.44		
			2011-12	8.19		
			Total	16.63	0.00	16.63
19	Arya Dayannd Mahila Mandli, Nellore	OAH-1	2010-11	4.37		
			2011-12	4.88		
			Total	9.25	4.70	13.95
20	Mother India Community Development Association (MICDA), 11-8, NGOs Colony, Puttur- 517583, Chittoor Distt.	OAH-2, DCC-1 & MMU-1	2010-11	13.94		
			2011-12	15.51		
			Total	29.45	11.43	40.88
21	People's Action for Social Service, 10-14, Maruthi Nagar, Tirupati-517502, Chittoor Distt.	OAH-2 & MMU-1	2010-11	11.36		
			2011-12	8.95		
			Total	20.31	0.00	20.31
22	Sarvodaya Women Welfare Society, 16-13, Munireddy Nagar, Tirupati-517502, Chittoor Distt. (Phone-08574-42140)	OAH-1 & DDC-1	2010-11	7.20		
			2011-12	5.50		
			Total	12.70	4.36	17.06
23	Chaitnya Edu Rural Dev. Society, Kadapa Distt.	DCC-2	2010-11	5.52		

			2011-12	5.18		
			Total	10.70	4.51	15.21
24	Help the Women, Door No. 69-3-17, Nagavanam, Kakinada-533003, East Godavari Distt. Phone No- 0884-2378851	OAH-1 & DDC-1	2010-11	7.33		
			2011-12	3.62		
			Total	10.95	0.00	10.95
25	Pushkaramatha Convent Committee, D. No. 35-2-9, Main Road, Rahajmundry, East Godavari Distt. Phone-0883-417612,	DCC-1	2010-11	2.98		
			2011-12	2.80		
			Total	5.78	0.00	5.78
26	Sanjay Gandhi Memorial Orphanages Boarding Home, D. No. 103/1, Kanchara Lane, Dowlaiswaram-533125, East Godavari Distt. Phone-417612	OAH-1	2010-11	4.33		
			2011-12	4.00		
			Total	8.33	0.00	8.33
27	Sarda Educational Society, 10-62, Venkataramana Colony, Indrapalem, Kakinada-533006, East Godavari Distt.	OAH-1	2010-11	3.25		
			2011-12	4.19		
			Total	7.44	0.61	8.05
28	Soniya Gandhi Harijana Girijana Balheena Vargamula Mahila Mandali, Thummalacheruvu, Piduguralla Mandal, Guntur Distt,	OAH-1, DCC-1	2010-11	7.63		
			2011-12	3.97		
			Total	11.60	0.00	11.60
29	Kandrika Mahila Mandali, Kandrika, Phirangipuram-522529, Guntur Distt.	OAH-1	2010-11	4.88		

			2011-12	4.88		
			Total	9.76	0.00	9.76
30	Anuraag Human Services, Flat No. 202, II-Floor, Ushodaya Enclave, 27 & 28, Ushodaya Colony, Gudimalkapur, Hyderabad-500028, Phone- 040-3561157, 3560993	OAH-1	2010-11	4.37		
			2011-12	4.88		
			Total	9.25	2.44	11.69
31	Social Integration for Rural Development, 896, Jayaprakash Nagar, Opp. State Home, Hyderabad-500073, Phone-040-373546 (SIRI)	OAH	2010-11	4.71		
			2011-12	0.00		
			Total	4.71	0.00	4.71
32	Mother Theresa Mahila Mandali, D. No. 76-16-102, Eklavya Nagar, Bhavanipuram, Vijayawada-520012, Phone- 415848	DCC-1	2010-11	5.00		
			2011-12	2.81		
			Total	7.81	0.00	7.81
33	ICC Social Service Association	DCC-1	2010-11	2.99		
			2011-12	2.99		
			Total	5.98	2.81	8.79
34	Nav Bharat Educational Society, KVS Colony, Kothapeta, Dhone-518222, Kurnool Distt. Phone- 08516-72158	OAH-1& MMU-1	2010-11	4.33		
			2011-12	2.97		
			Total	7.30	0.00	7.30
35	Pratibha Educational Society, H. No. 13-93, Neeli Street, Nandyal-518501,	OAH-1	2010-11	7.23		

	Kurnool Distt. Phone-08514-44662		2011-12	5.52		
			Total	12.75	6.43	19.18
36	Priyadarshini Mahila Mandali, H. No. 1/351, B.C. Colony, Banaganapalli-518124, Kurnool Distt. Phone -27371.	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
37	Rural Upliftment of Health and Educational Society, D.No. 9-51, K.V.S. Colony, Dhane-518222, Kurnool Distt.	OAH-1	2010-11	4.88		
			2011-12	0.00		
			Total	4.88	0.00	4.88
38	Mahalaxmi Mahila Mandali, Nalagonda	OAH-1	2010-11	3.21		
			2011-12	2.93		
			Total	6.14	3.16	9.30
39	Mahila Dakshita Samithi	MMU-1	2010-11	5.38		
			2011-12	5.02		
			Total	10.40	5.03	15.43
40	Old Age Welfare Centre	MMU-1, OAH-1	2010-11	7.19		
			2011-12	4.07		
			Total	11.26	4.07	15.33
41	Omkar Development Society	OAH-1	2010-11	4.61		

			2011-12	3.25		
			Total	7.86	0.00	7.86
42	Asthana-A-Chistia Mahila Mandali, Khajapeer Makhan, Chinna Bazar, Nellore-1, Phone-0861-330584	OAH-1 & DCC-1	2010-11	7.98		
			2011-12	8.17		
			Total	16.15	11.54	27.69
3	Bharathi Mahila Voluntary Service Orgn.D. No. 11-3-33A, Swayampakulavari Street, Kavali-524201, Nellore Distt.	OAH-1	2010-11	4.34		
			2011-12	2.99		
			Total	7.33	3.99	11.32
44	Haritha Mahila Mandali SocietyD. No. 251/1592, Gowtham Nagar, 2nd Lane, Podalakur Road, A.K. Nagar Post, Nellore-	OAH-1	2010-11	4.61		
			2011-12	3.25		
			Total	7.86	0.00	7.86
45	Indiramma Mahila Mandali, Dr. Zakir Hussain Nagar, Nellore-524001,	MMU-1& DCC	2010-11	5.84		
			2011-12	5.99		
			Total	11.83	8.13	19.96
46	Nehru Bharathi Educational Institution, Jyothi Nagar, Vedayapalem, Nellore-524004,	OAH-1	2010-11	4.34		
			2011-12	4.00		
			Total	8.34	4.06	12.40
47	People Organisation for Welfare & Educational (POWER)	DCC-1	2010-11	3.22		

			2011-12	3.13		
			Total	6.35	0.78	7.13
48	Rashtriya Seva Samiti, Chittoor	OAH-5, DCC-5	2010-11	22.91		
			2011-12	18.75		
			Total	41.66	26.21	67.87
49	Lakshmi Mahila Mandali, Chejerla, Nellore Distt-524341,(Phone-84642)	DCC-1	2010-11	3.37		
			2011-12	5.81		
			Total	9.18	3.37	12.55
50	Rayalseema SC,ST/BC socieity, kadappa	MMU-1	2010-11	5.26		
			2011-12	2.64		
			Total	10.07	5.28	15.35
51	Rural Tribal Dev. Society, Kurnool	OAH-1	2010-11	4.88		
			2011-12	4.61		
			Total	9.49	4.75	14.24
52	Sai Seva Sangh,	OAH-1	2010-11	4.14		
			2011-12	3.89		
			Total	8.03	3.89	11.92
53	Senior Citizen Forum,	OAH-1	2010-11	0.00		

			2011-12	6.16		
			Total	6.16	3.20	9.36
54	Shri Laxmi Parvati Mahila Mandli, Nellore	DCC-1	2010-11	3.29		
			2011-12	3.36		
			Total	6.65	1.68	8.33
55	Shri Venketeshwara Yuva Jan Sangam, Visakhapatnam	OAH-1	2010-11	4.28		
			2011-12	4.00		
			Total	8.28	0.00	8.28
56	St. Anthony Edu. Society	OAH-1	2010-11	4.34		
			2011-12	4.33		
			Total	8.67	5.14	13.81
57	Venkateswar Social Service Association	DCC-1, OAH-1	2010-11	6.94		
			2011-12	5.81		
			Total	12.75	2.44	15.19
58	3-Mens Academics, prakasha,	OAH-1	2010-11	4.79		
			2011-12	4.88		
			Total	9.67	4.88	14.55
59	Bapuji Integrated Rural Development	OAH-1	2010-11	4.81		

			2011-12	4.74		
			Total	9.55	0.00	9.55
60	Arunoday mahila Mandali, prakashm	DCC-1	2010-11	3.25		
			2011-12	3.36		
			Total	6.61	0.00	6.61
61	Chandra Vamsa Organisation for Rural Development, Prakasham	OAH-1	2010-11	4.26		
			2011-12	4.88		
			Total	9.14	0.00	9.14
62	Country Women's Association	OAH-1	2010-11	4.88		
			2011-12	4.61		
			Total	9.49	0.00	9.49
63	Health Care & Social Welfare Society	OAH-1	2010-11	6.09		
			2011-12	6.97		
			Total	13.06	6.97	20.03
64	Hyderabad Zilla Mahila Mandal Samakhema	OAH-1	2010-11	1.84		
			2011-12	0.00		
			Total	1.84	0.00	1.84
65	Indira Memorial Weaker section	OAH-1	2010-11	4.33		

			2011-12	3.46		
			Total	7.79	0.00	7.79
66	Indira Priyadarsini Girijana Backward class mahila mandali, Guntur	OAH-1	2010-11	4.87		
			2011-12	4.87		
			Total	9.74	0.00	9.74
67	Indira Priyadarshini Mahila Mandali	DCC-1	2010-11	3.29		
			2011-12	1.78		
			Total	5.07	3.37	8.44
68	Khadi Silk Gramodyoga Samiti	OAH-1	2010-11	4.88		
			2011-12	4.78		
			Total	9.66	7.27	16.93
69	Lakshmi Mahila Mandali, Prakasam	OAH-1	2010-11	2.30		
			2011-12	4.56		
			Total	2.30	7.32	9.62
70	Mahila Mandali, Chirala, Prakasam	OAH-1	2010-11	4.26		
			2011-12	4.07		
			Total	8.33	4.06	12.39
71	Naveena Adarsa Mahila Mandali	OAH-1	2010-11	4.26		

			2011-12	4.07		
			Total	3.25	9.68	12.93
72	Netaji Yuva Kendra, Prakasham	OAH-1	2010-11	4.79		
			2011-12	4.78		
			Total	9.57	7.23	16.80
73	Padmavathi Mahila Mandali	OAH-1	2010-11	4.34		
			2011-12	4.07		
			Total	8.41	4.06	12.47
74	Polymers Educational Society	OAH-2	2010-11	8.74		
			2011-12	4.70		
			Total	13.44	9.76	23.20
75	Prakasam Nagar Mahila Mandali	DCC-1	2010-11	2.99		
			2011-12	2.80		
			Total	5.79	3.51	9.30
76	Priyadarsini Mahila Mandali, prakasham	DCC-1, OAH-1	2010-11	2.96		
			2011-12	3.36		
			Total	6.32	4.88	6.32
77	Priyadasini Service Organisation	OAH-1	2010-11	2.01		

			2011-12	2.02		
			Total	4.03	4.07	8.10
78	Rupa Education Society	OAH-1	2010-11	4.80		
			2011-12	4.66		
			Total	9.46	0.00	9.46
79	Sabari Girijana Mahila Mandali, prakasham	DCC-1	2010-11	3.29		
			2011-12	3.55		
			Total	6.84	3.37	10.21
80	Samatha Mahila Vedika, prakasham	OAH-1, DCC-1	2010-11	7.11		
			2011-12	6.58		
			Total	13.69	6.88	20.57
81	Social Action for Integrated Development Sociey, adilabad	OAH-1	2010-11	4.66		
			2011-12	4.50		
			Total	4.66	5.94	10.60
82	Shri Sarada Mahila Vignana Samiti, guntur	DCC-1	2010-11	5.35		
			2011-12	5.90		
			Total	11.25	2.39	13.64
83	Society for Welfare and Awakeining Rural Development (SWARE)	DCC-2	2010-11	6.37		

			2011-12	0.00		
			Total	6.37	13.46	19.83
84	Shri Bhavani Mahila Mandali, Prakasham	OAH-1	2010-11	4.25		
			2011-12	3.98		
			Total	8.23	4.07	12.30
85	Sri Krishnadevaraya Yuvajana Sangham	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	0.00	9.76
86	Sri Sachidananda Venkateswara	OAH-1	2010-11	3.72		
			2011-12	2.44		
			Total	6.16	0.00	6.16
87	Sri Sai Educational Society	OAH-1	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	
88	Sri Venkateswara Mahila Mandali	OAH-1	2010-11	2.17		
			2011-12	5.17		
			Total	7.34	0.00	7.34
89	Telugu Bharathi Mahila Mandali	OAH-1	2010-11	4.69		

			2011-12	4.88		
			Total	9.57	6.05	15.62
90	The Divine India, nellore	OAH-2	2010-11	0.00		
			2011-12	4.87		
			Total	4.87	0.00	4.87
91	Upkaar Dr. P. Nirmala H.R.Charitable Trust	OAH-1	2010-11	4.79		
			2011-12	3.59		
			Total	8.38	0.00	8.38
92	Prakasam Zilla Balaheena Vargala Colony Varla Seva Sangam, Ongole, Prakasham	DCC	2010-11	0.00		
			2011-12	6.90		
			Total	6.90	14.65	21.55
93	Vasavi Educational Society, prakasam	OAH-1	2010-11	4.79		
			2011-12	4.88		
			Total	9.67	0.00	9.67
94	Vutukuri Venkateswara Subbhama Welfare Society	DCC-1	2010-11	3.29		
			2011-12	3.36		
			Total	6.65	3.37	10.02
95	VELUGU, Andhra Pradesh	MFCC	2010-11	0.00		

			2011-12	1.46		
			Total	1.46	0.00	1.46
Arunachal Pradesh						
96	Arunachal Pradesh Art and Culturual, Arunachal Pradesh	OAH	2010-11	1.15		
			2011-12	4.08		
			Total	5.23	4.88	10.11
Assam						
97	WODWICHEE, P.O. Lakshirbond- (1-OAH at Cachar Distt)	OAH-2, DCC-1, MMU-1	2010-11	15.78		
			2011-12	15.06		
			Total	30.84	14.06	44.90
98	Dhula Regional Physically Handicapped Dev. Association, Distt. Darrang	OAH-1	2010-11	4.07		
			2011-12	4.07		
			Total	8.14	3.98	12.12
99	Mahila Mandali, Distt. Guwahati	OAH-1	2010-11	8.72		
			2011-12	0.00		
			Total	8.72	4.36	13.08
100	Sadau Asom Gramya Puthibharal Sangh, Nagon	OAH-1	2010-11	3.69		
			2011-12	0.00		
			Total	3.69	0.00	3.69

101	South Borbond Gram Unnayan Samity, Vill. & PO- Borbond, District- Hailakandi,-788164 (Phone-03844- 23501)	DCC-1, OAH-1	2010- 11	7.32		
			2011- 12	7.52		
			Total	14.84	4.15	18.99
102	Bahumukhi Krishi Aru Samaj Kalyan Samity, Noor Nagar, P.O. Herapati, Via- Haibargaon, Morigaon Distt)	OAH-2, DCC-1 & MMU-1	2010- 11	19.52		
			2011- 12	15.58		
			Total	35.10	14.54	49.64
103	Fulkumari Bapuji Club, Dhubri	DCC-1	2010- 11	3.37		
			2011- 12	3.37		
			Total	6.74	0.00	6.74
104	Global Health Immunisation & Population Control Organisation, At - Rangaloo, P.O. Jumarmur, Via- Kathiatoli, Distt. Nagaon,	OAH-1	2010- 11	7.28		
			2011- 12	7.55		
			Total	14.83	4.88	19.71
105	Gram Vikas Parishad, At -Rangaloo, P.O. Jumarmur, Via- Kathiatoli, Distt. Nagaon, 782427. (Phone-03627-33140)	DCC-1, MMU-1	2010- 11	6.03		
			2011- 12	6.03		
			Total	12.06	6.03	18.09
106	Khorapattar Sammilita Yuvak Samaj, P.O. Sandahkhowa-787054, Distt. Lakhimpur, (Phone -03752-58326)	DCC-1	2010- 11	2.99		
			2011- 12	2.81		
			Total	5.80	2.81	8.61
107	Pragati Social Dev. Organisation	OAH-1	2010-	4.70		

			11			
			2011-12	4.88		
			Total	9.58	4.88	14.46
108	Rogurtook Club & Library, P.O. Asal Kandli, Distt. Karimganj,	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
109	Karimganj Saptha Barna Welfare Organisation, Karimganj	OAH-1	2010-11	4.88		
			2011-12	4.77		
			Total	9.65	4.88	14.53
110	Al-Amin Foundation	MMU-1	2010-11	2.52		
			2011-12	2.51		
			Total	5.03	0.00	5.03
111	Dr. Ambedkar Mission	DCC-1	2010-11	3.17		
			2011-12	3.28		
			Total	6.45	7.38	13.83
112	Jagriti Sammilitha Unnayan Kendra, Lakhimpur, Assam	MMU-1	2010-11	5.03		
			2011-12	0.00		
			Total	5.03	0.00	5.03
Bihar						
113	Rajendra Institute of Education and	OAH-1	2010-	0.00		

	Social Welfare, Sitamarhi,		11			
			2011-12	4.87		
			Total	4.87	7.32	12.19
114	Ekata Gram Seva Sansthan, Vaishali	OAH-1	2010-11	1.42		
			2011-12	4.88		
			Total	6.30	9.76	16.06
115	Sister Nivedita Memorial Trust, Patna	DCC-1	2010-11	0.31		
			2011-12	3.36		
			Total	3.67	3.36	7.03
Chhattisgarh						
116	Chhattisgarh Bal Avam Kalyan Parisad, Raipur	OAH-1	2010-11	3.66		
			2011-12	2.43		
			Total	1.83	5.27	7.10
117	Gayatri Pariwar Trust, Batauli, Surguja	OAH-1	2010-11	1.14		
			2011-12	6.22		
			Total	7.36	2.07	9.43
118	Nav Abhilasha Shikshan Sansthan, Rajnandgaon	OAH-1	2010-11	4.79		
			2011-12	9.76		
			Total	14.55	4.88	19.43

Delhi						
119	Helpage India, Delhi	MMU-6	2010-11	0.00		
			2011-12	5.63		
			Total	5.63	18.15	23.78
120	Annugraha	RRTC	2010-11	4.85		
			2011-12	5.96		
			Total	10.81	10.00	20.81
121	Johns Day Care and Boarding	OAH	2010-11	1.15		
			2011-12	3.01		
			Total	4.16	3.00	7.16
122	New India Educational and Cultural Society	OAH	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	4.16	4.16
Haryana						
123	Association for Welfare of Handicapped, Faridabad, Haryana	OAH-1	2010-11	2.99		
			2011-12	0.62		
			Total	3.61	0.00	3.61
124	Akhil Bhartia Sant Haridas Samaj Sewa Sangh, Distt. Jhajjar	DCC-1	2010-11	2.99		
			2011-12	2.81		

			Total	5.80	2.81	8.61
125	Manav Avam Jan Kalyan Educational Society, Dist. Jhajjar, Haryana	OAH-1	2010-11	4.61		
			2011-12	3.64		
			Total	8.25	4.10	12.35
126	Amar Jyothi Foundation Jind	OAH-1 & DCC-1	2010-11	6.79		
			2011-12	7.42		
			Total	14.21	7.42	21.63
127	Chaubisee Vikas Sangh, Meham, Distt-Rohtak	OAH-1 & DCC-1	2010-11	2.90		
			2011-12	3.36		
			Total	6.26	9.20	15.46
128	Haryana Nav Yuvak Kala Sangam, Rohtak	DCC-2	2010-11	5.91		
			2011-12	6.73		
			Total	12.64	0.00	12.64
129	Adarsh Saraswati Shiksha Samiti, Sant Garib Dass, Sonipat	DCC-1	2010-11	0.00		
			2011-12	3.36		
			Total	3.36	3.37	6.73
130	Akhil Bhartiya Nav Yuvak Kala Sangam, Bhivani	OAH-1	2010-11	4.48		
			2011-12	4.43		
			Total	8.91	4.61	13.52

131	Eco Club, Bhiwani	DCC-1	2010-11	3.13		
			2011-12	3.36		
			Total	6.49	3.37	9.86
132	Gramya Swarajya Sansthan, Hissar	DCC-1	2010-11	2.99		
			2011-12	3.36		
			Total	6.35	2.24	8.59
133	Lok Kalyan Foundation, Panipat	1-DCC	2010-11	3.22		
			2011-12	0.00		
			Total	3.22	5.05	8.27
134	Janta Kalyan Samiti, Rewari	1-DCC	2010-11	3.18		
			2011-12	2.71		
			Total	5.89	0.00	5.89
135	Samaj Kalyan Shiksha Samiti, Sonapat	1-OAH	2010-11	3.86		
			2011-12	7.85		
			Total	7.88	3.99	11.87
136	Bhartiya Gram Sudhar Sabha, Rohtak, Haryana	DCC	2010-11	3.26		
			2011-12	3.26		
			Total	6.52	3.37	9.89

Himachal Pradesh						
137	Kanchan Duggal Memorial Old Age/Handicapped Society, Spiti	1-OAH	2010-11	4.72		
			2011-12	4.88		
			Total	9.60	6.10	15.70
138	Indira Ladies Club, Nahan, Himachal Pradesh	DCC and MMU	2010-11	0.00		
			2011-12	1.33		
			Total	1.33	0.00	1.33
Karnataka						
139	Adarsha Education Society, Bellary, Karnataka	OAH	2010-11	4.34		
			2011-12	4.88		
			Total	9.22	7.32	16.54
140	Shri Uma Maheshwari Mandir Trust, Ramnagar	OAH	2010-11	0.00		
			2011-12	9.49		
			Total	9.49	4.88	14.37
141	Ashaktha Poshaka Sabha, Vishveswarpuram, Bangalore	OAH-1	2010-11	9.62		
			2011-12	0.00		
			Total	9.62	0.00	9.62
142	Sri Shathashruna Vidya Samasthe, Shridi Sai Baba Mandir Premises, Bangalore	OAH-1	2010-11	6.40		
			2011-12	4.80		

			Total	11.20	8.00	19.20
143	Eshwar Education & Welfare Society, Bangalore-560091	OAH-1	2010-11	4.34		
			2011-12	4.04		
			Total	8.38	4.60	12.98
144	Sarvodaya Service Society, Near Evergreen School, Vijayapura, Devanahalli Taluk, Bangalore Rural Distt.	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
145	Vidyaranya Education & Development Society, Mandur, Virgonagar (Via), Bangalore East Taluk, Bangalore-560049.	OAH-2	2010-11	9.74		
			2011-12	9.76		
			Total	19.50	4.88	24.38
146	Dr. B.R. Ambedkar Cultural & Welfare Society, H. No. 7-3-31, Bheem Nagar, Bidar	OAH-1	2010-11	4.34		
			2011-12	8.94		
			Total	13.28	13.55	26.83
147	Sangram Educational Society, Bidar	OAH	2010-11	4.34		
			2011-12	0.00		
			Total	4.34	0.00	4.34
148	Nittur Education Society, Nittur, Tq. Bhalki, Distt- Bidar,	OAH-1	2010-11	4.34		
			2011-12	4.06		

			Total	8.40	4.06	12.46
149	Shivleela Women's Welfare Association, Bidar	OAH-1	2010-11	4.10		
			2011-12	4.07		
			Total	8.17	4.06	12.23
150	Annapurna Association, Chintamani Nagar, Harihar, Davangere Distt	OAH-1	2010-11	4.88		
			2011-12	3.46		
			Total	8.34	4.88	13.22
151	Sri Maitri Association, Sugar Factory Road, Doddabathi Post- 577566, Davangere Tq. & Distt. (Phone-0819-291645)	OAH-2	2010-11	12.01		
			2011-12	10.97		
			Total	12.01	11.65	23.66
152	Sri Shakti Association, Guttur Colony, Harihar	OAH-2	2010-11	11.73		
			2011-12	11.84		
			Total	23.57	12.01	35.58
153	Sneha Education and Development Society, Shivananda Nagar, Hubli, Dharwad Distt.	OAH-1	2010-11	4.77		
			2011-12	4.77		
			Total	9.54	4.88	14.42
154	Sri Surabee Mahila Mandal,	OAH-1	2010-11	4.61		
			2011-12	2.30		
			Total	6.91	6.36	13.27

155	Shri Ramana Maharishi Trust for Disabled Persons, Parandahally, Via-K.G.F.Bangarpet Taluk, Kolar Distt.	OAH-1& MMU-1	2010-11	9.79		
			2011-12	6.16		
			Total	15.95	9.59	25.54
156	Jnana Sindhu Home for Senior Citizens, Shankrappa Layout, Hallahalli, Mandya-571401 (Phone-0823-237444)	OAH-1	2010-11	4.21		
			2011-12	3.25		
			Total	7.46	4.88	12.34
157	Lalitha Academy, shivakumar swamynagar, Distt. Davangere	OAH-1 & MFCC-1	2010-11	6.36		
			2011-12	14.32		
			Total	20.68	9.76	30.44
158	Sri Swamy Sarvadharm Sharanalaya Trust, Sultanpet, Nandi Post, Chikkaballapur Taluk, Kolar Distt.	OAH-3	2010-11	13.20		
			2011-12	10.66		
			Total	23.86	11.65	35.51
159	Rajyogi Siddhartha Education Society,Turvanur-577517, Chitradurga	OAH	2010-11	1.00		
			2011-12	4.10		
			Total	5.10	3.86	8.96
160	Shri Kalikamba Association, Shimoga	OAH-1 &1-MFCC	2010-11	6.09		
			2011-12	16.55		
			Total	22.64	11.76	34.40

161	Mata Dahilly Jagjivan Sarvodya Sangha, Bangalore	OAH	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
162	Shree Vishnu Educational Society, Chitradurga	OAH	2010-11	4.19		
			2011-12	4.34		
			Total	8.53	4.06	12.59
163	Varshini Gramabhiruddi Mahila Mandli, Davengere	OAH	2010-11	1.46		
			2011-12	10.45		
			Total	11.91	0.00	11.91
164	Nightingale Medical Trust, Bangalore	DCC	2010-11	3.53		
			2011-12	5.49		
			Total	9.02	8.95	17.97
165	Mehboob Suhani Educational Trust, Gulbarga	OAH	2010-11	3.94		
			2011-12	5.59		
			Total	9.53	0.00	9.53
166	Sri Sirdi Sai Baba Shikshan Sansthan, Bidar	OAH	2010-11	4.72		
			2011-12	4.88		
			Total	9.60	0.00	9.60

167	Sri Mallikarujana Jana Seva Society, Gulbarga	OAH	2010-11	4.70		
			2011-12	4.61		
			Total	9.31	4.69	14.00
168	Rural Organization for Educational Society, Bangalore	OAH	2010-11	4.84		
			2011-12	4.88		
			Total	9.72	0.00	9.72
169	Ramalingeshwar Gramabhiruddhi Sangh, Gulbarga	MMU	2010-11	7.29		
			2011-12	5.95		
			Total	13.24	6.81	20.05
170	R. T. Nagar Educational Trust, Bangalore	OAH	2010-11	2.13		
			2011-12			
			Total	2.13	0.00	2.13
171	Poornima Mahila Mandali, Bellar	OAH	2010-11			
			2011-12	7.90		
			Total	7.90	7.03	14.93
172	Poornima Mahila Vidya Samasthe, Manya	DCC-1	2010-11	4.61		
			2011-12	4.88		
			Total	9.49	4.88	14.37

173	Sharanara Nadu Educaitonal Society, Gulbarga	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
174	Gayathri Grameena Vidya Samsthe, Davangere	OAH-1	2010-11	4.61		
			2011-12	4.88		
			Total	9.49	4.88	14.37
175	Hyderabad Karnataka Dalit Women Society, Gulbarga	OAH-1	2010-11	2.77		
			2011-12	2.05		
			Total	4.82	8.13	12.95
KERALA						
176	Karuna Bhawan Social Centre, Ernakulam	Oah-1	2010-11	4.07		
			2011-12	3.88		
			Total	7.95	0.00	7.95
177	Welfare Services, Ernakulam		2010-11	6.43		
			2011-12	3.02		
			Total	9.45	0.00	9.45
Manipur						
178	Centre for Rural Upliftment Services, Wangbal Canal Maya, P.O.-Thoubal, B.P.O.-Wangbal, Thoubal-795135, Manipur	DCC-1	2010-11	3.37		
			2011-12	3.37		

			Total	6.74	8.24	14.98
179	Community Development society , Palace Compound, Imphal-795001	OAH-1	2010-11	4.56		
			2011-12	2.07		
			Total	6.63	4.54	11.17
180	Human Resources Infrastructure Dev. Organisation, Imphal	DCC-1	2010-11	3.25		
			2011-12	3.36		
			Total	6.61	4.00	10.61
181	Kumbhi Khullakpam Leikai Women's Association, Bishnupur	OAH-1	2010-11	4.10		
			2011-12	4.88		
			Total	8.98	4.88	13.86
182	Social Dev. & Rehabilitation Council, Thoubal	DCC-1	2010-11	2.99		
			2011-12	2.90		
			Total	5.89	1.41	7.30
183	South Eastern Dev Organisation, Thoubal	OAH-1	2010-11	4.61		
			2011-12	4.61		
			Total	9.22	0.00	9.22
184	The Manipur SC/ST Welfare Association, Imphal East,	OAH-1	2010-11	5.87		
			2011-12	7.99		
			Total	13.86	0.00	13.86

185	Integrated Rural Development Agency, Hangul, P.O. Mayang, Imphal-795132	DCC-1	2010-11	3.36		
			2011-12	3.36		
			Total	6.72	3.37	10.09
186	Centre for Development Activities(C-DAC), Wangjing , Near Indo-Myanmar Road, Wangjing-795148	DCC-1	2010-11	3.36		
			2011-12	3.36		
			Total	6.72	3.37	10.09
187	Integrated Rural Development and Educational Organisation, Wangbal, P.O.-Thoubal-795138, Manipur	OAH-1 & RRTC	2010-11	5.95		
			2011-12	9.87		
			Total	15.82	4.99	20.81
188	New Integrated Rural Management Agency (NIRMA), Nungphou Bazar, Sangaiyumpham, P.O.-Wangjing-795148	OAH- 2	2010-11	7.12		
			2011-12	7.12		
			Total	14.24	0.00	14.24
189	Rural Dev. Society, R.D.S Bhawan, Wangjing Bazar, wangjing-795148, Manipur	MMU-1	2010-11	2.66		
			2011-12	2.66		
			Total	5.32	1.99	7.31
190	Rural Industries Dev. Assocn., Wankhem, P.O.-Thoubal, Manipur-795138	DCC-2	2010-11	6.51		
			2011-12	3.37		
			Total	9.88	6.66	16.54

191	Youth Progressive Organization, Thoubal	OAH-1	2010-11	4.34		
			2011-12	4.61		
			Total	8.95	0.00	8.95
192	Rural Downtrodden People Upliftment Society, Thoubal	OAH	2010-11	4.34		
			2011-12	4.34		
			Total	8.68	4.88	13.56
193	Society for Women's Ed. Action & Reflection, Athokpam Khunou, P.O.-Thoubal, Manipur-795138	DCC-1	2010-11	2.99		
			2011-12	2.80		
			Total	5.79	4.07	9.86
194	United Rural Dev. Services, H.O.-Heirokheituppokpi, Thoubal Dist., P.O.-Wanging-795148, Manipur	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
195	Wangjing Women & Girls Society, P.O.-Wanjing, Thoubal Dist., Manipur-795148	DCC-7	2010-11	23.56		
			2011-12	17.32		
			Total	40.88	30.12	71.00
196	Volunteers for Rural Health & Action (VOHRA), Thoubal	DCC-1	2010-11	3.34		
			2011-12	2.98		
			Total	6.32	2.98	9.30

197	United Hill People's Development Society, Thoubal	OAH-	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
198	The Social Agriculture and Rural Development Agency, Imphal	OAH	2010-11	4.49		
			2011-12			
			Total	4.49	0.00	4.49
199	Rural Service Agency (RUSA), Imphal East,	OAH	2010-11	4.88		
			2011-12	2.44		
			Total	7.32	0.00	7.32
200	Integrated Rural Upliftment Service(IRUS), Thoubal	DCC	2010-11	2.90		
			2011-12	2.81		
			Total	5.71	2.80	8.51
201	Centre for Upliftment for Rural Women Association, Imphal	OAH	2010-11	4.61		
			2011-12	4.61		
			Total	9.22	8.24	17.46
202	Rural Medical Institute, Manipur	MMU	2010-11	0.00		
			2011-12	1.33		
			Total	1.33	0.00	1.33

203	Ima Leimaral Women Welfare Association, Imphal	OAH	2010-11	3.46		
			2011-12	5.40		
			Total	8.86	9.20	18.06
204	Social Environmental & Rural Technology	DCC	2010-11	3.13		
			2011-12	0.00		
			Total	3.13	0.00	3.13
Mizoram						
205	Save Help and Development (SHAD), Mizoram	DCC	2010-11	3.79		
			2011-12	4.46		
			Total	8.25	0.00	8.25
Madhya Pradesh						
206	Mahila Utkarsh Sansthan, Indore	OAH-1	2010-11	3.06		
			2011-12	0.00		
			Total	3.06	1.02	4.08
207	Nivedita Kalyan Samity, Rewa	OAH-1	2010-11	4.02		
			2011-12	4.07		
			Total	8.09	4.15	12.24
208	Ajanta Lalit Kala Evam Samaj Kalyan Samiti, Vidisha, MP	OAH	2010-11	4.88		
			2011-12	4.88		

			Total	9.76	0.00	9.76
209	Ujjwal Mahila Mandali, Jabalpur	DCC for Dementia	2010-11	1.12		
			2011-12			
			Total	1.12	15.17	16.29
Maharashtra						
210	Jai Prakash Gram Kalyan Sanstha, Nanded	oah	2010-11	0.00		
			2011-12	1.48		
			Total	1.48	6.97	8.45
211	Mahabodhi Education, Bhandara, MS	oah	2010-11	4.53		
			2011-12	2.27		
			Total	6.80	6.95	13.75
212	Bhartiya Ausadhi anusandhan kendra, Bhandara	MMU and OAH	2010-11	0.00		
			2011-12	6.52		
			Total	6.52	14.24	20.76
213	Bal Vikas Mahila Mandal, C/o Swa-Adhar Mahila Vastigrh Sudarshan Colony, India Nagar, Latur, Maharashtra	DCC-1	2010-11	5.93		
			2011-12	3.10		
			Total	9.03	3.11	12.14
214	Arunoday Bahuddeshiya Gramin Vikas Sanstha,	OAH-1, MFCC-1	2010-11	0.00		
			2011-12	11.30		

			Total	11.30	0.00	11.30
215	Jankranti Shikshan Prasarak Mandal , Nanded	DCC-1	2010-11	0.00		
			2011-12	3.37		
			Total	3.37	3.37	6.74
216	Jankranti Shikshan Prasarak Mandal , Nanded	DCC-1	2010-11	3.26		
			2011-12			
			Total	3.26	0.00	3.26
217	Lok Seva Shikshan Prasarak Mandal, Yavatmal,	OAH-1	2010-11	4.59		
			2011-12	4.71		
			Total	9.30	4.28	13.58
218	Late Ramesh Jadhav Shikshan & Krida Prasarak Mandal,	OAH-1	2010-11	4.88		
			2011-12	4.84		
			Total	9.72	4.88	14.60
219	Sant Tukdoji Maharaj Adivasi Bahuddeshiya Sanstha,	DCC for Dementia	2010-11	7.72		
			2011-12	7.72		
			Total	15.44	7.72	23.16
220	Shri Mahila Bal Kalyan & Apang Vikas Mandal, Dhule	OAH	2010-11	9.38		
			2011-12	4.88		
			Total	14.26	4.88	19.14

221	Bharatiya Aushadi Anusandhan Sanstha,	MMU, DCC-Dementia	2010-11	3.95		
			2011-12	2.66		
			Total	6.61	0.00	6.61
222	Jankibai Trust, Kamlabai Ajmera Vidya Nagar, Deopur, Dhule Distt, Maharashtra	DCC	2010-11	2.14		
			2011-12	3.65		
			Total	5.79	5.66	11.45
223	Sainath Shikshan Prasarak Mandal, Andhori Tq, Ahmadpur, Distt. Latur	DCC	2010-11	3.36		
			2011-12	3.37		
			Total	6.73	3.37	10.10
224	Late Sanjay Rathod Shikshan Sanstha, Gunj Tq. Mahagaon Distt. Yavatmal, Maharashtra	OAH	2010-11	4.08		
			2011-12			
			Total	4.08	0.00	4.08
225	Shri Krishna Mahila Bal Kalyan Avam Purnvasam Vikas Mandal, Jalgaon	OAH	2010-11	4.35		
			2011-12	9.22		
			Total	13.57	0.00	13.57
226	Gramin Janseva Shikhsan Sansthan, Nanded	OAH	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	0.00	9.76

227	Shri Chhatrapati Shivaji Education & Awakaning Welfare Society, Akola	OAH	2010-11	3.66		
			2011-12			
			Total	3.66	10.86	14.52
228	Late Laxmanrao Chinnawar Shikshan Prasarak Mandal, Akoli Tq. Umarkhed, Distt. Yawatmal, Maharashtra	OAH	2010-11	4.88		
			2011-12	4.78		
			Total	9.66	4.88	14.54
229	Youth Farmer & Health Social Welfare, Yawatmal	Sensitization, OAH	2010-11	2.79		
			2011-12	7.64		
			Total	10.43	7.59	18.02
230	Ashirwad Shakshanik Samajik Sanskrit Sanstha, Vidya Nagar, Ambejogai, Distt. Beed	MFCC	2010-11	1.47		
			2011-12	5.20		
			Total	6.67	6.97	13.64
231	Dnayana Shikshan Sansthan Sanstha at Latur Distt. Maharashtra.	DCC with Dementia	2010-11	1.29		
			2011-12	6.64		
			Total	7.93	7.72	15.65
232	Jogai Mata Krishi Gramin Vikas sevabhavi sanstha, at Nandurbar distt., Maharashtra.	OAH	2010-11	3.85		
			2011-12	7.31		
			Total	11.16	19.52	30.68

233	Jogeshwari Gramin Vikas Sevabhavi Sanstha, at Khedgaon, Jalgaon distt., Maharashtra.	OAH	2010-11	1.42		
			2011-12	4.88		
			Total	6.30	4.88	11.18
234	Late Bhikajirao Alies Dada Jagtap Pratishthan, Pune, Pune distt., Maharashtra	MFCC	2010-11	1.86		
			2011-12	6.80		
			Total	8.66	6.66	15.32
235	Lokmanya Shikshan Prasarak Mandal, at Osmanabad distt., Maharashtra	MFCC	2010-11	1.86		
			2011-12	6.97		
			Total	8.83	6.96	15.79
236	Peoples Education Society, latur	Physiotherapy	2010-11	6.41		
			2011-12	1.85		
			Total	8.26	3.82	12.08
237	Shri Satya Sai Sanskrutik Samaji Shaikshanik Mandal, Khedgaon, Jalgaon, at Beed distt., Maharashtra ,	Physiotherapy, OAH	2010-11	7.72		
			2011-12	6.46		
			Total	14.18	7.00	21.18
Orissa						
238	Cuttack Zilla Harizana Adivasi Yojana	DCC	2010-11	3.51		
			2011-12	4.77		
			Total	8.28	14.26	22.54

239	Orissa Social Rurual Tehchnology Institute,	DCC	2010-11	4.77		
			2011-12	4.77		
			Total	9.54	12.63	22.17
240	Jaya Kishan Youth Club, Puri	OAH	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
241	All Orissa Research Institute For Development of Women Movement(ARIDOWM)Angul	DCC	2010-11	3.36		
			2011-12	1.68		
			Total	5.04	1.60	6.64
242	Anatha Parityakt Balashrama, At/PO-Ramachandrapur, Tikiraipada, Mohatapalla, Distt. Nayagarh, Orissa	OAH	2010-11	4.88		
			2011-12	2.44		
			Total	7.32	7.32	14.64
243	Arun Institute of Rural Affairs (AIRA), Dhenkanal	DCC-5, Helpline	2010-11	22.41		
			2011-12	25.65		
			Total	48.06	28.26	76.32
244	Asha Nayakam Seva Sangha, jajpur	DCC	2010-11	9.51		
			2011-12	2.38		
			Total	18.23	9.02	27.25

245	Association for Social Reconstructive Activities	OAH	2010-11	4.81		
			2011-12	4.88		
			Total	9.69	4.85	14.54
246	Association for Social Work and Social Research in Orissa,Khurda	OAH-1, DCC-5 & MMU-1	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
247	Association for Voluntary Action, Puri, Orissa	DCC-2	2010-11	27.77		
			2011-12	12.75		
			Total	40.52	6.03	46.55
248	Banadurga, Bhubaneshwar, Boudh	OAH	2010-11	4.88		
			2011-12	2.44		
			Total	7.32	0.00	7.32
249	Bankeswari Jubak Sangha, Puri	OAH-1, DCC-1	2010-11	7.99		
			2011-12	1.68		
			Total	9.67	9.87	19.54
250	Banki Anchalika Adivasi Harijan Kalyan Parishad, Puri	DCC--3	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00

251	Basudeva Pathaagar, cuttack	OAH-1, DCC-1	2010-11	8.24		
			2011-12	8.24		
			Total	16.48	0.00	16.48
252	Bhairabi Club, Khurda	OAH-1, DCC-1	2010-11	8.20		
			2011-12	8.21		
			Total	16.41	9.00	25.41
253	Bishnupriya Balashram, Keonjhar	DCC-1	2010-11	4.87		
			2011-12	4.87		
			Total	9.74	0.00	9.74
254	Bright Career Academy, Koraput ,	OAH-1	2010-11	4.87		
			2011-12	4.60		
			Total	9.47	0.00	9.47
255	Council for All Round Dev. Of Society, Khurda	DCC-2	2010-11	5.73		
			2011-12	2.80		
			Total	8.53	5.60	14.13
256	Gandhian Institute of Technical Advancement, Koraput	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	7.32	17.08

257	Gram Mangal Pathagar, Balangir	OAH-1	2010-11	4.80		
			2011-12	4.87		
			Total	9.67	0.79	10.46
258	Gram Seva Mandal	OAH-1 & DCC-5	2010-11	5.35		
			2011-12	3.76		
			Total	9.11	0.00	9.11
259	Indian Village Development Organisation, Kendrapada	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
260	Jankalyan sewa Sanstha, Kendrapada	OAH-1	2010-11	2.44		
			2011-12	2.43		
			Total	4.87	4.88	9.75
261	Janvikash, Nayagarh	OAH-1,	2010-11	4.88		
			2011-12			
			Total	4.88	0.00	4.88
262	Jayanti Pathagar, Kalahandi	DCC-1	2010-11	3.25		
			2011-12	3.29		
			Total	6.54	3.29	9.83

263	Juba Jyoti Club, Khurda	OAH-1	2010-11	4.09		
			2011-12	4.88		
			Total	8.97	0.00	8.97
264	Lutheran Mahila Samiti, Kendrapada	OAH-1, DCC-1	2010-11	7.71		
			2011-12	3.37		
			Total	11.08	0.00	11.08
265	Maharishi Dayanand Service Mission, Dhenkanal	OAH-1 & DCC-4	2010-11	18.25		
			2011-12	17.70		
			Total	35.95	18.36	54.31
266	Nandighosha, Cuttack	DCC-1 & MMU-1	2010-11	3.26		
			2011-12	7.36		
			Total	10.62	11.86	22.48
267	National institute of Tribal Welfare & social action (NITWSA) ,Nayagarh	DCC-2 & 1-OAH	2010-11	11.40		
			2011-12	8.18		
			Total	19.58	9.88	29.46
268	National Resources Centre for Women Development, orissa	OAH-1	2010-11	4.85		
			2011-12	4.88		
			Total	9.73	2.45	12.18

269	Nilachal Seva Pratisthan, Puri	OAH-2 & DCC-5	2010-11	26.04		
			2011-12	24.76		
			Total	50.80	23.81	74.61
270	Orissa Multipurpose Dev. Centre, Kendrapara	OAH-1 & DCC-	2010-11	14.98		
			2011-12	11.61		
			Total	26.59	1.68	28.27
271	The Padmasree Society, Khurda	DCC	2010-11	2.88		
			2011-12	1.44		
			Total	4.32	1.42	5.74
272	Shakti Organisation, Distt. Rayagada, Orissa	OAH	2010-11	4.88		
			2011-12	2.41		
			Total	7.29	2.43	9.72
273	Shree Ramakrishna Ashrama, Kalahandi	OAH	2010-11	4.09		
			2011-12	2.05		
			Total	6.14	2.56	8.70
274	Society for Rural Advancement & Democratic Humanitarian Action, Dhenkanal	OAH	2010-11	4.88		
			2011-12			
			Total	4.88	0.00	4.88

275	Subhadra Mahtab Seva Sadan	OAH	2010-11	3.66		
			2011-12	3.20		
			Total	6.86	3.22	10.08
276	Surakhya, Puri	OAH-1	2010-11	4.33		
			2011-12	3.05		
			Total	7.38	1.02	8.40
277	Union for Learning Trng. & Reformativ Activ. Khurda	MMU-1, DCC-1	2010-11	9.57		
			2011-12	10.26		
			Total	19.83	11.14	30.97
278	Vishwa Jeevan seva Sangh, Khurda	DCC-5, Helpline, OAH-2	2010-11	26.04		
			2011-12	0.00		
			Total	26.04	26.61	52.65
279	Voluntary Institute for Rural Development(VIRD)	DCC	2010-11	2.93		
			2011-12	1.46		
			Total	4.39	1.90	6.29
280	Aabhana , Khurda	Helpline	2010-11	0.73		
			2011-12	4.42		
			Total	5.15	6.64	11.79

281	Rural Development Action Cell	OAH, MFCC	2010-11	5.27		
			2011-12	11.03		
			Total	16.30	4.05	20.35
282	The Chetna, Dhenkal	DCC with Dementia	2010-11	1.51		
			2011-12	6.97		
			Total	8.48	6.96	15.44
283	Centre for Rehabilitation Services Centre	Physiotherapy	2010-11	6.31		
			2011-12	2.12		
			Total	8.43	2.12	10.55
284	Laxmi Narayan Seva Pratisthan, Jaipur, Odhisa	OAH	2010-11	4.40		
			2011-12	4.40		
			Total	8.80	0.00	8.80
285	Holy Home, Nuapada	OAH	2010-11	1.16		
			2011-12	4.88		
			Total	6.04	4.88	10.92
Punjab						
286	Bhai Ganaih Charitable Trust, Govind nagar	DCC	2010-11	1.02		
			2011-12	0.00		
			Total	1.02	0	1.02

287	Akhil Bhartiya Jan Seva Samiti, Abhora, Punjab	DCC-2	2010-11	1.57		
			2011-12	1.57		
			Total	3.14	0.00	3.14
288	Gurunanak Charitable Trust, Ludhiana,	DCC-2	2010-11	1.21		
			2011-12	1.81		
			Total	3.02	0.00	3.02
289	Mahila Kalyan Samiti, Rodki Road, Sardulgarh-151507, Distt-Mansa, (Phone-01659-51430)	DCC-1	2010-11	2.96		
			2011-12	0.00		
			Total	2.96	0.00	2.96
290	Mahila Mandal, Vill + P.O. Bundala, Distt. Jalandhar (Phone-01826-70924)	DCC-1	2010-11	0.00		
			2011-12	3.68		
			Total	3.68	0.00	3.68
291	Social Work & Rural Dev., Punjab	DCC-1, OAH-1	2010-11	5.25		
			2011-12	3.32		
			Total	8.57	0.00	8.57
292	Vridh Ashram, Jalalabad Road, Muktsar-152026, (Phone--01633-262947)	OAH-1	2010-11	2.28		
			2011-12	2.88		
			Total	5.16	0.00	5.16

293	Indian Red Cross Society, Distt Branch Faridkot, Red Cross Bhawan, Sadiq Road, Faridkot-151203,	OAH	2010-11	0.00		
			2011-12	3.03		
			Total	3.03	0.00	3.03
294	Gyandeep Shiksha Samiti, Bhatinda, Punjab	DCC	2010-11	1.46		
			2011-12	1.39		
			Total	2.85	0.00	2.85
295	Lok Sewa Sansthan, Variyam Nagar, Abohar-152116, Distt. Ferozpur,	DCC	2010-11	2.92		
			2011-12	2.74		
			Total	5.66	2.74	8.40
296	Sarv Jan Gramin Vikash sansthan, Gurdaspur, Punjab	OAH	2010-11	1.49		
			2011-12	0.00		
			Total	1.49	0.00	1.49
Rajasthan						
297	Rajasthan Anusuchit Jati Mahila Evam Vikas Samiti	OAH-1	2010-11	2.59		
			2011-12	0.00		
			Total	2.59	0.00	2.59
298	Navjyoti Shiksha Samiti	OAH-1	2010-11	4.52		
			2011-12	0.00		
			Total	4.52	0.00	4.52

299	Ganga Vision	OAH	2010-11	1.15		
			2011-12	4.80		
			Total	5.95	4.88	10.83
300	Jan Vikas Sanchalan, Alwar	OAH	2010-11	3.45		
			2011-12	0.00		
			Total	3.45	0.00	3.45
301	Nehru Model school samiti, Sri Ganga nagar	DCC	2010-11	1.42		
			2011-12	1.42		
			Total	2.84	0.00	2.84
Tripura						
302	Abalamban	OAH-1	2010-11	2.59		
			2011-12			
			Total	2.59	0.00	2.59
303	Minority Development organisation	OAH-1	2010-11	4.61		
			2011-12	4.34		
			Total	8.95	4.61	13.56
Tamil Nadu						
304	Rurual Education and Liberation Trust, (REAL), triopur	Physiotherapy, OAH	2010-11	2.47		
			2011-12	2.17		

			Total	4.64	7.00	11.64
305	Mass Welfare Association, TV Malai District,	oah	2010-11	2.47		
			2011-12			
			Total	2.47	4.88	7.35
306	Bharthi Women Development Centre, Thiruvarur	DCC-1	2010-11	4.88		
			2011-12	4.86		
			Total	9.74	4.72	14.46
307	annai Indira Rural Muentra Sangam, Malliwaram, tamil nadu	DCC-1	2010-11	0.00		
			2011-12	1.43		
			Total	1.43	7.72	9.15
308	Gramya Social Welfare Society, Nagapattinam	OAH-1, DCC-1	2010-11	9.55		
			2011-12	5.39		
			Total	14.94	5.04	19.98
309	Home for Aged, Kanyakumari	OAH-1	2010-11	3.50		
			2011-12	4.08		
			Total	7.58	9.07	16.65
310	Margaret Social Dev. Society, Thanjavur	DCC-1	2010-11	2.96		
			2011-12	2.81		
			Total	5.77	2.80	8.57

311	Brundavanam Ed.Social Trust, H397 Sannathi Street, Maduranthagam, Kancheepuram, Tamilnadu	MMU-1	2010-11	2.37		
			2011-12	2.67		
			Total	5.04	0.00	5.04
312	Sri Victoria Edu. Society, Thanjavur	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.87	14.63
313	Tamil Nadu Pengal Nala Sangam, Trichy	OAH-1	2010-11	3.68		
			2011-12	1.84		
			Total	5.52	5.29	10.81
314	Women Org. for Rural Development, Post Bag No.1, Pandamangalam PO, P.Velur Tk, Namakkal dist., Tamilnadu-637208	OAH-1	2010-11	4.78		
			2011-12	4.88		
			Total	9.66	4.87	14.53
315	Jaya Balwadi Educational Society, Aravakarichi Patti Village, Asur Post-Trichy-620015, Trichy, Tamilnadu	1-OAH & DCC-1	2010-11	8.24		
			2011-12	8.20		
			Total	16.44	0.00	16.44
316	Annai Karunalaya Social Welfare Association, Kanchipuram	OAH-2	2010-11	9.17		
			2011-12	8.95		
			Total	18.12	9.76	27.88

317	Arasan Rural Development Society Distt., Tirunelveli	OAH-1	2010-11	4.72		
			2011-12	4.76		
			Total	9.48	4.88	14.36
318	Avvai Village Wlfare Soiety, Nagapattinam	OAH-1	2010-11	2.61		
			2011-12			
			Total	2.61	0.00	2.61
319	Bharathamata Family Welfare Foundation, Tiruvarur	OAH-1	2010-11	2.17		
			2011-12	4.46		
			Total	6.63	2.30	8.93
320	Bureau for Integrated Rural Development, Kancheepuram	OAH-1	2010-11	4.85		
			2011-12	4.79		
			Total	9.64	7.14	16.78
321	Centre for Action for Rural Education, Erode	MMU, OAH	2010-11	2.37		
			2011-12	5.13		
			Total	7.50	7.54	15.04
322	Development Education for Rural Mass, Pudukottai (DERMA)	OAH	2010-11	4.37		
			2011-12	4.88		
			Total	4.37	4.88	9.25

323	Duraishamy Generaous Social Education Association, Kancheepuram	OAH-1	2010-11	4.37		
			2011-12			
			Total	4.37	0.00	4.37
324	Gandhi Peace Centre, Salem	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
325	Grama Suyraj, Pudukottai	OAH-1, DCC-1	2010-11	11.34		
			2011-12	11.34		
			Total	22.68	11.62	34.30
326	Health Education and Development Society, Karur	OAH	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.78	14.54
327	Indian Red Cross Society, Vellore	OAH	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
328	Kalaiselvei Karunalaya Social Welfare Society, Thiruvallur	OAH-1, DCC-4 & MMU-1	2010-11	19.05		
			2011-12	18.09		
			Total	37.14	18.14	55.28

329	Karunalaya, Nagapattinam	OAH-1	2010-11	4.88		
			2011-12			
			Total	4.88	0.00	4.88
330	Kendra for Integrated Rural Urban People Action, Madurai	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
331	Krishna Home, Trich	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
332	Madhar Nala Thondu Niruvanam, Cuddalore	OAH-1	2010-11	7.54		
			2011-12	7.54		
			Total	15.08	7.54	22.62
333	Makkal Nalvalu Mantram, Tirunelveli	OAH-1	2010-11	4.56		
			2011-12	4.61		
			Total	9.17	4.55	13.72
334	Mercy Miruna, Thanjavur	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64

335	National Mother and Child Welfare Organistion, Thiruvavarur	OAH-1	2010-11	4.34		
			2011-12			
			Total	4.34	0.00	4.34
336	Neo Education Social Awareness and Management Society, Thiruvannamalai	DCC-1	2010-11	2.99		
			2011-12	2.92		
			Total	5.91	2.80	8.71
337	OAZOANE, Pudukottai	OAH-1	2010-11	4.61		
			2011-12	4.88		
			Total	9.49	4.88	14.37
338	Organization for Rural Development, Vellore	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.61	14.37
339	Promote Organization to Viable Venture of Empowering the Rural (POVVER), Kanayakumar	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
340	Rashtriya Seva Samoti, Thiruvavaruru	OAH-1	2010-11	4.61		
			2011-12	4.34		
			Total	8.95	0.00	8.95

341	Rural Education for Action and Development Agency, Dindigul	OAH-1	2010-11	4.34		
			2011-12	4.34		
			Total	8.68	0.00	8.68
342	Rural Education for Community Organisation(RECO.), Puddukkottai	OAH-1	2010-11	4.70		
			2011-12	4.88		
			Total	9.58	4.88	14.46
343	Singampatty Grama Munetra Sangam (SGMS), Sivanganga	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
344	Society for the Improvement of Weaker Section, Cuddalore.	OAH-1	2010-11	4.17		
			2011-12	4.61		
			Total	8.78	4.61	13.39
345	SARAS Truist, Neelgiri	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	3.84	13.60
346	Society for Rural Development, Nagapattinam	OAH-1	2010-11	4.02		
			2011-12	4.88		
			Total	8.90	4.88	13.78

347	Society for Rural and Urban Women's Renaissance Activities(SRUWRA), Sivanganga	OAH-2	2010-11	9.76		
			2011-12	4.88		
			Total	14.64	0.00	14.64
348	St. Paul Education Trust, Chennai	MMU-1	2010-11	2.37		
			2011-12	2.23		
			Total	4.60	2.21	6.81
349	The Society Organized for Promotion of Rural Tribal & Downtrodden (SPORT) , Trichy	OAH-1	2010-11	2.17		
			2011-12	3.66		
			Total	2.17	7.58	9.75
350	Thiruchirappalli Rural Urban Welfare Development Education Society, Trichy	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.88	14.64
351	Vidivelli Rural Development Society, Trichy	OAH-1	2010-11	4.34		
			2011-12	4.88		
			Total	9.22	4.88	14.10
352	Yuvak Vikas Kendra, Theni	OAH-1	2010-11	4.34		
			2011-12	4.26		
			Total	8.60	3.92	12.52

353	Society for Rural Development, Salem	OAH-1	2010-11	4.61		
			2011-12	4.88		
			Total	9.49	4.88	14.37
354	Fatima Trust, Nilgiri	OAH-1	2010-11	2.43		
			2011-12			
			Total	2.43	0.00	2.43
355	Society uplift Network, Dhampur	MFCC	2010-11	0.00		
			2011-12	1.48		
			Total	1.48	6.58	8.06
356	DROPS, Tamil Nadu	OAH	2010-11	0.00		
			2011-12	1.15		
			Total	1.15	4.88	6.03
Uttar Pradesh						
357	Adarsh Kalyan Seva Samiti, Bahraich	OAH-1	2010-11	5.66		
			2011-12	2.74		
			Total	8.40	2.74	11.14
358	Jai Gaytri Maa Bal Vidya Mandir, Jaulon	DCC-1	2010-11	3.33		
			2011-12	3.37		
			Total	4.12	0.00	4.12

359	Janta Junior High School, J P Nagar	OAH-1	2010-11	4.26		
			2011-12			
			Total	4.26	4.54	8.80
360	Navada Gramodyog Vikas Samiti, J P Nagar	OAH-1	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
361	New Public School Samiti, Lucknow	DCC-2, OAH-1	2010-11	5.81		
			2011-12	11.60		
			Total	17.41	17.41	34.82
362	NIRVAN, Lucknow	DCC-1	2010-11	0.00		
			2011-12	1.22		
			Total	1.22	4.11	5.33
363	Samaj Seva Sansthan, Lucknow	DCC-1	2010-11	1.50		
			2011-12	1.50		
			Total	3.00	2.80	5.80
364	Sangam Vikas Sewa Sansthan, Gonda	OAH-1	2010-11	4.87		
			2011-12	4.76		
			Total	9.63	7.21	16.84
365	Nirbal Kalyan Samiti, Barabanki	OAH-1	2010-	4.43		

			11			
			2011-12			
			Total	4.43	0.00	4.43
366	Akhil Bharatiya Azad Seva Sansthan	DCC-2	2010-11	5.81		
			2011-12	2.81		
			Total	8.62	5.70	14.32
367	Shri Ganga Prasad Samarak Mahila Kalyan Sansthan, Kunda, Pratapgarh	OAH-1 & DCC-1	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
368	Shaheed Memorial Society, Lucknow	OAH-3 & DCC-1	2010-11	9.60		
			2011-12	0.00		
			Total	9.60	7.97	17.57
369	Jawahar Jyoti Shiksha Evam Gramya Vikas Samiti	OAH-1 & DCC-1	2010-11	8.24		
			2011-12	8.22		
			Total	16.46	4.10	20.56
370	Upasana Jan Kalyan Seva Samiti, Bareilly	OAH-1	2208-09	1.42		
			2011-12	5.42		
			Total	6.84	9.05	15.89

371	Arya Sugandh Sansthan, Bijnor	OAH-1	2010-11	1.27		
			2011-12	0.63		
			Total	1.90	8.75	10.65
372	Gramothan Jan Sewa Sansthan	DCC-1	2010-11	2.90		
			2011-12			
			Total	2.90	0.00	2.90
373	Gyan Bharthi Mahila Kalyan Samiti, Etah	OAH-1	2010-11	2.30		
			2011-12	6.08		
			Total	8.38	8.38	16.76
374	PARAKH, Allahabad	OAH-1	2010-11	5.66		
			2011-12	2.03		
			Total	7.69	2.30	9.99
375	Madhymik Vidyalaya Purab-Gaon-Sareser Sansthan, Sultanpur	DCC-1	2010-11	3.21		
			2011-12			
			Total	3.21	3.21	6.42
Uttarkhand						
376	Ramraj gramin, Uttarkhand	DCC-1	2010-11	0.00		
			2011-12	1.15		
			Total	1.15	0.00	1.15

377	Gramya Mahila Kalyan Sansthan, Dehradun	OAH-1, Helpline	2010-11	5.87		
			2011-12	9.13		
			Total	15.00	13.47	28.47
378	Jan Jagriti Seva Samiti, Udham Singh Nagar	OAH-1	2010-11	1.42		
			2011-12	4.88		
			Total	6.30	9.76	16.06
West Bengal						
379	Chanchal Jan Kalyan Samiti	OAH-1	2010-11	3.42		
			2011-12	0.00		
			Total	3.42	0.00	3.42
380	All India Federation of Scheduled Castes, Tribes & Minorities	MMU-1	2010-11	2.66		
			2011-12			
			Total	2.66	0.00	2.66
381	All Bengal Women’s Union	OAH-1	2010-11	3.69		
			2011-12	3.38		
			Total	7.07	0.00	7.07
382	Calcutta Matropolitan Instt. Of Gerontology	DCC-2, MMU-1	2010-11	7.74		
			2011-12	6.05		
			Total	13.79	0.00	13.79

383	Janashiksha Prochar Kendra	OAH-1	2010-11	3.66		
			2011-12	1.22		
			Total	4.88	0.00	4.88
384	Shri Krishna Pratisthan	DCC-1	2010-11	1.49		
			2011-12	2.81		
			Total	4.30	0.00	4.30
385	Village Welfare Society	OAH-1 & DCC-1	2010-11	6.79		
			2011-12	3.24		
			Total	10.03	0.00	10.03
386	Ganeshnagar Laxminarayan Club & Pathagar	OAH-1 , DCC-1	2010-11	8.51		
			2011-12	4.14		
			Total	12.65	1.49	14.14
387	Hitaljore Kishore Bala Dattabya Chikitsalaya	OAH	2010-11	4.06		
			2011-12	0.00		
			Total	4.06	0.00	4.06
388	Amar Seva Sangha	OAH-1, DCC-1, MMU-1	2010-11	7.41		10.07
			2011-12	0.00		
			Total	7.41	0.00	

389	Bikramnagar Udayan Sangha	OAH-2	2010-11	9.75		
			2011-12	9.76		
			Total	19.51	0.00	19.51
390	Netaji Pathchakra	OAH-1	2010-11	4.88		
			2011-12	4.88		
			Total	9.76	4.87	14.63
391	West Bengal SC, ST & Minority Welfare Association	OAH-2, DCC-7	2010-11	23.31		
			2011-12	14.25		
			Total	37.56	0.00	37.56
392	Social Welfare and Rural Dev. Society	OAH-1	2010-11	0.00		
			2011-12	0.00		
			Total	0.00	0.00	0.00
393	Satdubi Mahila Mandal	DCC-2	2010-11	0.00		
			2011-12	1.61		
			Total	1.61	8.31	9.92
394	Karimpur Social Welfare Society	OAH-1	2010-11	0.00		
			2011-12	2.36		
			Total	2.36	0.00	2.36

395	Basgeria Prativa Club, Paschim Medinipur, WB	DCC-2	2010-11	5.02		
			2011-12	3.36		
			Total	8.38	5.00	13.38
396	Biplobi Rural Development Society, Malda	DCC-3	2010-11	9.78		
			2011-12	4.89		
			Total	14.67	0.00	14.67
397	Child and Social Welfare Society, Medinipur	OAH-1	2010-11	4.79		
			2011-12	4.71		
			Total	9.50	0.00	9.50
398	Kalyan Bharathi, hooghly	OAH-1, DCC-1	2010-11	7.00		
			2011-12	7.41		
			Total	14.41	0.00	14.41
399	Nepura Rural Development	OAH-1	2010-11	4.43		
			2011-12	4.70		
			Total	9.13	0.00	9.13
400	Nimbark Math Seva Samithi Trust	OAH-1	2010-11	4.77		
			2011-12	2.44		
			Total	7.21	2.43	9.64

401	Raychak Morning Star Club	OAH-1	2010-11	4.70		
			2011-12			
			Total	4.70	0.00	4.70
402	Shree Ramkrishna Satyananda Ashram	DCC-1	2010-11	2.77		
			2011-12	2.68		
			Total	5.45	5.45	10.90
403	Vivekananda Lokshiksha Niketan	OAH-1	2010-11	4.70		
			2011-12	4.88		
			Total	4.70	0.00	4.70
404	Gangadhar chak and Deevanchak Vivekanand Club, Poorb Medinipur	DCC	2010-11	2.91		
			2011-12	0.00		
			Total	2.91	0.00	2.91
405	Berhampore Prabeen Sabha	OAH-1	2010-11	2.99		
			2011-12	2.18		
			Total	5.17	2.18	7.35
406	Chiranabin, Howrah	OAH-1	2010-11	1.15		
			2011-12	1.15		
			Total	2.30	0.00	2.30

407	Vivekananda Adivasi kalyan Samiti, Bankura, West Bengal	OAH-1	2010-11	2.61		
			2011-12	0.00		
			Total	2.61	0.00	2.61
408	Seulipur Udayan Club, West Bengal	OAH, MMU, DCC	2010-11	6.28		
			2011-12	6.57		
			Total	12.85	0.00	12.85
409	Sainpukur Matri, West Bengal	OAH	2010-11	6.40		
			2011-12	6.30		
			Total	12.70	6.34	19.04

ANNEXURE-II

DETAILS OF THE NUMBER OF BENEFICIARIES COVERED DURING 2012-13 AS REPORTED BY THE STATES/UTS (NSAP)

Sl. No.	States/UTs	No. of beneficiaries reported				
		IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurna
1	Andhra Pradesh	1856680	813609	376706	58000	93200
2	Bihar	3819350	415532	27496	29446	
3	Chhattisgarh	662861	119391	35608	11577	22132
4	Goa	2136	NR	NR	NR	NR
5	Gujarat	402552	2500	4583	4936	0
6	Haryana	147191	45108	16804	2054	0
7	Himachal Pradesh	84825	19068	543	1807	14552
8	J & K	129000	4730	4048	770	
9	Jharkhand	636213	123733	17305	3036	10442
10	Karnataka	1239641	202186	56283	4592	
11	Kerala	289141	34244	15686	342	257189
12	Madhya Pradesh	1476300	364818	154937	37988	0
13	Maharashtra	1200000	5000	2000	36000	108000
14	Odisha	1777083	194379	110822	15000	64800
15	Punjab	166233	15663	3817	213	0
16	Rajasthan	696933	107550	17549	NR	105293
17	Tamilnadu	1150537	777458	85655	12415	65113
18	Uttar Pradesh	3844153	584781	56300	113653	NR
19	Uttarakhand	245692	11991	2185	2530	0
20	West Bengal	1310280	951717	47540	33787	65068

NE States

21	Arunachal Pradesh	31209	NR	NR	NR	NR
22	Assam	750501	68270	14045	10471	NR
23	Manipur	72514	NR	NR	NR	NR
24	Meghalaya	50997	7615	1470	2000	9263
25	Mizoram	26359	891	544	197	2583
26	Nagaland	47191	1961	1276	650	6727
27	Sikkim	18707	645	646	63	NR
28	Tripura	152550	7432	2426	1778	14552
	Sub Total	22286829	4880272	1056274	383305	838914

Union Territories

29	A&N Islands	1011	781	NR	NR	NR
30	Chandigarh	3784	NR	97	NR	NR
31	D&N Haveli	8891	NR	NR	NR	NR

32	Daman & Diu	1115	NR	NR	NR	NR
33	NCT Delhi	386068	79834	32314	2700	NR
34	Lakshadweep	738	NR	NR	NR	NR
35	Puducherry	23607	NR	1585	NR	NR
	Sub Total	425214	80615	33996	2700	0
	GRAND TOTAL	22712043	4960887	1090270	386005	838914

ANNEXURE-III**DETAILS OF CENTRAL FUNDS ALLOCATED UNDER NSAP DURING THE LAST FIVE YEARS**

(Rs. in lakh)

Sl. No.	States/UTs	Allocation				
		2008-09	2009-10	2010-11	2011-12	2012-13
1	Andhra Pradesh	28989.21	36443.00	39667.00	40949.02	67563.36
2	Bihar	49996.41	59776.00	56002.00	97147.75	101216.67
3	Chhattisgarh	13408.63	15577.00	17952.00	23506.54	23072.95
4	Goa	156.75	196.00	84.00	129.00	292.00
5	Gujarat	2568.67	7262.00	5871.00	8998.00	13246.21
6	Haryana	4127.50	3532.00	5324.00	6929.82	7505.39
7	Himachal Pradesh	1989.31	2179.00	2828.00	2934.39	3098.36
8	J & K	2042.75	3322.00	2564.00	2372.00	4308.89
9	Jharkhand	20983.60	23606.00	18166.00	27728.08	18215.64
10	Karnataka	22850.20	31261.00	32296.00	39782.87	45649.44
11	Kerala	5779.21	5943.00	6615.00	8594.37	9164.00
12	Madhya Pradesh	43592.42	29747.00	34686.00	53973.36	54351.43
13	Maharashtra	31332.25	41540.00	28573.00	20505.99	43866.00
14	Orissa	20802.81	22043.00	37288.00	51086.43	74305.32
15	Punjab	4792.37	3769.00	4845.00	4414.00	5783.11
16	Rajasthan	14316.14	15259.00	14507.00	25538.44	25513.08
17	Tamilnadu	32070.19	28618.00	22876.00	31909.00	57350.39
18	Uttar Pradesh	84300.35	112302.00	110319.00	131679.43	163952.23
19	Uttarakhand	4720.53	4745.00	4562.00	7578.09	7904.87
20	West Bengal	27842.45	37384.00	39407.00	47504.93	78165.01

NE States

21	Arunachal Pradesh	488.02	365.00	285.00	504.12	1138.98
22	Assam	17941.11	17265.00	16787.00	11207.50	22504.42
23	Manipur	2051.86	2213.00	1126.00	1893.93	1697.50
24	Meghalaya	1866.47	830.00	1664.00	1486.49	1062.00
25	Mizoram	602.20	578.00	750.00	792.78	867.57
26	Nagaland	835.15	691.00	1164.00	1027.72	1677.27
27	Sikkim	437.90	530.00	422.00	455.53	236.00
28	Tripura	3339.35	3948.00	4370.00	3978.37	4491.91
	Sub Total	444223.81	510924.00	511000.00	654607.95	838200.00

UTs

29	A&N Islands	25.00	39.00	75.00	198.00	230.69
30	Chandigarh	181.00	284.00	145.00	158.00	189.61
31	D&N Haveli	61.00	96.00	215.00	238.00	272.14
32	Daman & Diu	13.00	20.00	17.00	32.00	43.44

33	NCT Delhi	5327.00	8371.00	3998.00	3709.00	4860.31
34	Lakshadweep	1.00	2.00	11.00	22.00	27.44
35	Puducherry	168.00	264.00	739.00	682.00	872.80
	Total	5776.00	9076.00	5200.00	5039.00	6496.42
	GRAND TOTAL	450000.00	520000.00	516200.00	659646.95	844696.42

**MINUTES OF THE NINETEENTH SITTING OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT (2012-13) HELD ON FRIDAY, 5th JULY,
2013**

The Committee met from 1500 hrs. to 1625 hrs. in Committee Room 'E',
Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. *Shri M. Anandan*
3. Smt. Susmita Bauri
4. Shri Mohan Jena
5. Kumari Meenakshi Natarajan
6. Smt. Mausam Noor
7. Shri Wakchaure Bhausaheb R.
8. Smt. Sushila Saroj
9. Shri N. Dharam Singh
10. Shri Pradeep Kumar Singh
11. Shri Lalit Mohan Suklabaidya

RAJYA SABHA

12. Shri Avtar Singh Karimpuri
13. Shri Mangala Kisan
14. Shri Mohammad Shafi
15. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

1. Shri Devender Singh - Joint Secretary
2. Shri Kushal Sarkar - Additional Director

REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT)

Sl. No.	Name	Designation
1.	Shri Sudhir Bhargava	Secretary
2.	Shri Anoop Kumar Srivastava	Additional Secretary
3.	Shri T.R. Meena	Joint Secretary
4.	Dr. J.C. Sharma	Economic Adviser (Plan)

2. At the outset, the Chairman welcomed the Members of the Committee and also the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) to the sitting of the Committee. The Chairman informed that the meeting had been convened to have a briefing on the subject "Implementation of schemes for welfare of Senior Citizens". With the approval of the Chairman, the representative of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) made a power point presentation on the subject.

3. The Members then raised points/questions, which *inter-alia* related to :-

- (i) The population of older persons (senior citizens) as per the 2011 census State-wise and existing facilities for them.

- (ii) Perspective planning and the proposed schemes for the welfare of senior citizens in the 12th Plan period.
- (iii) Projects sanctioned under the scheme of Integrated Programme for Older Persons (IPOP) and Grant-in-aid sanctioned to them in the different States and Union Territories.
- (iv) Monitoring the work done by the various NGOs working in the field of caring for older persons receiving Central Grant-in-aid and the role of State Governments and the Department of Social Justice and Empowerment in this regard.
- (v) Setting up of Regional Resource and Training Centres (RRTCs) in more States/UTs etc.

4. The representatives of the Ministry responded to the queries put forth by the Members to the extent possible. The Chairman directed them to furnish replies to those points which could not be replied to in fifteen days time.

5. At the end, the Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner.

6. A verbatim of the proceedings was kept on record.

The witnesses then withdrew.

The Committee then adjourned.

**MINUTES OF THE TWENTY-FIRST SITTING OF THE STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2012-13)
HELD ON MONDAY, 26TH AUGUST, 2013**

The Committee met from 1500 hrs. to 1600 hrs. in Committee Room 'D',
Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri M. Anandan
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Shri Gorakh Prasad Jaiswal
6. Shri Dinesh Kashyap
7. Shri Wakchaure Bhausaheb R.
8. Shri Pradeep Kumar Singh
9. Shri Lalit Mohan Suklabaidya

**MEMBERS
RAJYA SABHA**

10. Shri Ahmad Saeed Malihabadi
11. Prof. Mrinal Miri
12. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

- | | | | |
|----|---------------------|---|---------------------|
| 1. | Shri Devender Singh | - | Joint Secretary |
| 2. | Smt. Anita Jain | - | Director |
| 3. | Shri Kushal Sarkar | - | Additional Director |

LIST OF NON-OFFICIAL WITNESSES

Sl. No.	Name	Designation and Organisation
1.	Shri Mathew Cherian	Chief Executive Officer, HelpAge India
2.	Ms Anupama Dutta	Director, HelpAge India

2. At the outset, the Chairman welcomed the Members of the Committee and representatives of HelpAge India, an NGO working for welfare of senior citizens, to the sitting of the Committee. He then requested the non-official witnesses to brief the Committee and give their views on the various aspects of subject "Implementation of Schemes for Welfare of Senior Citizens". He also drew the attention of the non-official witnesses to the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha.

3. The representatives of HelpAge India then put forth before the Committee their views/suggestions on various aspects of the subject. The following points were inter-alia discussed at the sitting of the Committee :-

- (i) Draft policy on senior citizens, 2011 and its early adoption;
- (ii) Accentuating problems of the senior citizens above 80+ and widows;
- (iii) Need to give universal pension to all aged people;
- (iv) Need for greater employment of senior citizens in Government run schemes;
- (v) Underutilization of funds in the scheme of Integrated Programme for Older Persons (IPOP);

- (vi) Bottlenecks in release of grants, need for greater transparency and entire e-filing of applications, etc.
- (vii) Implementation of policy of universal health insurance for older persons;
- (viii) Construction of well planned old age homes to cater to the needs of senior citizens; and
- (ix) Position regarding retirement age, pension and health schemes in other countries of the world for the senior citizens.

4. The Chairman thanked the non-official witnesses for giving valuable suggestions and information to the Committee on the subject under examination and also for expressing their views in a free and frank manner on various issues.

5. A verbatim of the proceedings was kept on record.

The witnesses then withdrew.

The Committee then adjourned.

**MINUTES OF THE SECOND SITTING OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT (2013-14) HELD ON WEDNESDAY, 25th
SEPTEMBER, 2013**

The Committee met from 1500 hrs. to 1620 hrs. in Committee Room 'E',
Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Shri Gorakh Prasad Jaiswal
5. Shri Mohan Jena
6. Kumari Meenakshi Natarajan
7. Shri Wakchaure Bhausahab R.
8. Shri Lalit Mohan Suklabaidya

RAJYA SABHA

9. Smt. Jharna Das Baidya
10. Shri Avtar Singh Karimpuri
11. Shri Ahmad Saeed Malihabadi
12. Prof. Mrinal Miri
13. Shri Sukhendu Sekhar Roy
14. Shri Mohammad Shafi
15. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

1. Shri Devender Singh - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri Kushal Sarkar - Additional Director

REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT)

Sl. No.	Name	Designation
1.	Shri Sudhir Bhargava	Secretary
2.	Shri Anoop Kumar Srivastava	Additional Secretary
3.	Shri Shyam Kapoor	Joint Secretary
4.	Dr. Sujata Sharma	Economic Adviser (Plan)

2. At the outset, the Chairman welcomed the Members of the Committee and also the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) to the sitting of the Committee. The Chairman informed that the meeting had been convened for taking oral evidence on the subject "Implementation of schemes for welfare of Senior Citizens".

3. The Members then raised points/questions, which *inter-alia* related to :-

- (i) Greater representation of NGOs working for the welfare of senior citizens in the different States in policy formulation and programme implementation thereof;
- (ii) underutilization of funds in the scheme of Integrated Programme for Older Persons (IPOP) and need for mounting publicity to the scheme;

- (iii) setting up of Government run old age homes for senior citizens in each district of the country and more day care centres;
- (iv) role of senior citizens welfare organizations in policy making for senior citizens;
- (v) monitoring of the old age pension schemes of the Ministry of Rural Development;
- (vi) periodic review of welfare schemes for the senior citizens and benefits being given by the various Ministries to senior citizens.
- (vii) preparation and submission to the Committee the comprehensive list of NGOs, for the last three years and the amount sanctioned to them – NGO-wise, year-wise and State-wise;
- (viii) the list of National level monitors for monitoring the schemes and programmes for the aged persons and the frequency of meetings held by them and the gist of their recommendations and the action taken thereon by the Government of India; and
- (ix) endorsement of grant-in-aid to NGOs to the area M.P.

4. The representatives of the Ministry responded to most of the queries put forth by the Members to the extent possible and assured to furnish replies to those points which could not be replied to by 15th October, 2013.

5. At the end, the Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner.

6. A verbatim of the proceedings was kept on record.

The witnesses then withdrew.

The Committee then adjourned.

ANNEXURE - VII

MINUTES OF THE FIFTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON TUESDAY, 17th DECEMBER, 2013

The Committee met from 1500 hrs. to 1515 hrs. in Main Committee Room,
Parliament House Annexe, New Delhi.

PRESENT

SHRI HEMANAND BISWAL - CHAIRMAN

MEMBERS LOK SABHA

2. Shri M. Anandan
3. Shri Tarachand Bhagora
4. Smt. Rama Devi
5. Shri Mohan Jena
6. Shri Lalit Mohan Suklabaidya

MEMBERS RAJYA SABHA

7. Smt. Jharna Das Baidya
8. Shri Avtar Singh Karimpuri
9. Prof. Mrinal Miri
10. Shri Sukhendu Sekhar Roy
11. Shri Mohammad Shafi
12. Shri Shankarbhai N. Vegad

LOK SABHA SECRETARIAT

- | | | | |
|----|---------------------|---|---------------------|
| 1. | Shri Devender Singh | - | Joint Secretary |
| 2. | Smt. Anita Jain | - | Director |
| 3. | Shri Kushal Sarkar | - | Additional Director |

2. At the outset, the Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened for consideration and adoption of the draft Thirty-ninth Report on the subject "Implementation of schemes for welfare of Senior Citizens", Fortieth Action Taken Report on Demands for Grants, 2013-14 of the Department of Disability Affairs (Ministry of Social Justice and Empowerment), Forty-first Action Taken Report on Demands for Grants, 2013-14 of the Department of Social Justice and Empowerment (Ministry of Social Justice and Empowerment) and Forty-second Action Taken Report on Demands for Grants, 2013-14 of the Ministry of Minority Affairs.

3. Thereafter, the Committee considered and adopted the Thirty-ninth, Fortieth, Forty-first and Forty-second Report of the Committee without any amendment.

4. The Committee authorized the Chairman to finalize the draft Reports and present the same to Parliament.

The Committee then adjourned.